



2025:CGHC:59181-DB

AFR

HIGH COURT OF CHHATTISGARH AT BILASPUR

Order Reserved on : 18.11.2025

Order Delivered on : 05.12.2025

WPS No. 6291 of 2024

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004, C.G.

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex, Building, G. M.S Office, Bilaspur- 495004, C.G.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex, Building, G. M.S Office, Bilaspur- 495004, C.G.

4 - The Chief Personnel Officer S.E.C.Railway, Bilaspur Zone, Headquarters, Bilaspur- 495004

--- Petitioner(s)

versus

1 - Smt. R. Santoshi (D/o R. Narayana Rao), W/o Shri Harish Naidu Address- J/66, Janata Colony, Gudiyari, Raipur- 492001, C.G.

2 - K. Hemant S/o Shri K. Mohan Rao Address- Besides Prakash

Kirana Stores, Vinayak Vihar, Shivanand Nagar, Khamtarai, Raipur-492001, C.G.

3 - Komal Prasad Patel S/o Ramu Patel At Present Aged About 37 Years R/o Village Dabharakhurd P.O. Birra Tahsil Champa District - Janjgir - Champa (C.G.)

4 - Vijay Singh Mansar S/o Shri Balram Singh Mansar Aged about 29 Years Roll No. 32412665 R/o Parsada Post Banari Tah. Akaltara District - Janjgir Champa (C.G.) -495668

5 - Kuldip Kumar Karsh S/o Shri Tekram Aged About 30 Years Roll No. 52458027 R/o Tah. Sarangarh Post Kosir District - Raigarh (C.G.) - 496445

6 - Vikas Kashyap S/o Shri Brij Kumar Kashyap Age About 29 Years Roll No. 32102511 R/o Post And Tah. Bilaspur District - Bilaspur (C.G.) -495001

7 - Sumit Kumar S/o Shri Ramsandesh Prasad Aged About 31 Years R/o Village Ahiyapur P.O. Akauna P.S. Goh Distinct - Aurangabad (C.G.)

8 - Vijay Kumar Nirmal S/o Shri Ramnandan Yadav Aged About 36 Years R/o Village Labhari P.O. Kerap P.S. Rafiganj District - Aurangabad (Bihar)

9 - Nitesh Baghel S/o Shri Shyam Baghel Aged About 32 Years R/o Ward No. - 16 Mahatma Ghandhi Ward Seoni Pran Moti District - Chindwada (M.P.)

10 - Lokesh Kumar S/o Shri Shatrughan Prasad Aged About 34 Years R/o Near Bus Stand Doomardih Utai District - Durg (C.G.)

11 - Pradeep Kumar S/o Deonandan Mandal Aged About 34 Years Unemployed R/o Vill. Kodwar P.O. Ghowa Tahsil Kalgaon District - Bhagalpur (Bihar)

12 - Sarvar Ali S/o Shri Alim Ali Aged About 33 Years R/o Narayanpur P.S. Bhawani Post District - Bhagalpur Bihar

13 - Ravi Ranjan Kumar S/o Shri Vinod Prasad Aged About 38 Years Unemployed R/o Vill. Jawaniya PO Darioura P.S. Amas Distirct - Gaya (Bihar) Pin Code No. 824211

14 - Rajesh Kumar Dhoke S/o Shri Dayaram Dhoke Aged About 35 Years Umemployed R/o MIG - 54 Venkatesh Nagar 12- Bunglaw Itarasi - 461111 District - Hoshangabad (MP)

15 - Rajesh Kumar Choudhary S/o Shri Paltan Choudhary Aged About 34 Years R/o Village Amari P.S. Dharha District - Munger (Bihar)

16 - Sanjay Kumar S/o Shri Janeshwar Das Aged About 35 Years R/o Near R.K. D. College Lohiya Nagar Kankar Bagh District - Patna (Bihar)

17 - Ranjan Kumar Kashyap S/o Shri Ramphal Kashyap Aged About 33 Years R/o Kariaha Para Ratanpur Tahsil Kota District - Bilaspur (C.G.)

18 - Ajeet Kumar S/o Shri Vijay Kumar Singh Aged About 27 Years R/o Vill. Tarwan P.S. Wazirangan District - Gaya Bihar

19 - Shiv Kumar Kaiwarty S/o Shri Rajkumar Kaiwarty Aged About 30 Years Occupation - Unemployed R/o Vill. Samaria D And Post - Kosa PS Mulmula Tahsil - Pamagrh District - Janjgir - Champa (C.G.)

20 - Jeetendra Singh Bajgoti S/o Shri Ram Singh Bajgoti Aged About 36 Years Occupation - Unemployed R/o Railway Quarter No. RBII/44/A, Railway Ward Ballarpur Tehsil Ballarpur - 442701 District - Chandrapur (MH)

21 - Narendra Kumar Kuchlahe S/o Shri Jay Prasad Kuchlahe Aged About 29 Years Occupation Unemployed R/o Vill. Katangi Po Bisoni Teh. Lanji District - Balagaht (M.P)

22 - Laxman Kewart S/o Shri Rajulal Kewart Aged About 31 Years R/o Vill. And Post Sees P.S. Ratanpur District - Bilaspur (C.G.)

23 - Awadesh Kumar S/o Late Shri Sahdev Das Aged About 30 Years Occupation - Unemployed R/o Vill. Mahamda PO Pattam PS Naya Ram Nagar District - Munge (Bihar) Pin Code No. 811214

24 - Akhilesh Kumar S/o Ramashish Das Aged About 29 Years Occupation - Unemployed R/o Vill. Ekdanga PO Ekdanga PS Belchhi District - Patna (Bihar) 803213

25 - Birendra Kumar Sahu S/o Shri Chhatram Sahu Aged About 38 Years Roll. 42412031 R/o Mehanda Post Kutra Tah And District - Janjgir Champa (C.G.)- 495668

26 - Hemant Kumar Bareth S/o Shri Kanhaiya Lal Aged About 33 Years Roll No. 52415049 R/o Tah. Dabbara Post Katekoni (Chote) District - Janjgir Champa (C.G.) 495688

27 - Anil Kumar S/o Shri Bhagvati Prasad Sahu Aged About 38 Years Roll. No. 42466571 R/o Bhatapara Tah. Sigma Post Hatband District - Balodabazar (C.G.) - 493113

28 - Rajesh Kumar Kashyap S/o Shri Dile Ram Kashyap Aged About 32

Years Roll No. 22412003 R/o Bhatapara Post Naila Tah. Janjgir District -Janjgir - Champa (C.G.)

29 - Vijay Kumar Sahu S/o Shri Ashok Ku. Sahu Aged About 31 Years Roll No. 32142603 R/013 Indra Colony Tah Simga District - Balodabazar (C.G.)

30 - Balram Kewat S/o Shri Saheblal Kewat Aged About 36 Years Roll No. 42411650 R/o Amora Post Amora Tah. Nawagarh District - Janjgir Champa (C.G.)

31 - Churaman Kumar S/o Shri Kishun Lal Aged About 35 Years Roll. No. 42412741 R/o Vill. And Post Rohra Bhatapara Tah. Simga District - Balodabazar - Bhatapara (C.G.)

32 - Thaneshwar Kumar S/o Shri Amarnath Sahu Aged About 33 Years Roll No. 52471426 R/o Jhirtya Tah. Simga Post Kamta District - Balodabazar (C.G.)

33 - Rajendra Prasad Ghiritlahare S/o Shri Ramadhar Aged About 36 Years Roll No. 22221501 R/o Maldaa Tah. Sarangarh, Post Pasi, District - Raigarh (C.G.)

34 - Dileshwar Das S/o Shri Dhani Das Aged About 26 Years Roll No. 52102671 R/o Khongsara Tah. Kota District - Khongsara Bilaspur (C.G.)

35 - Doman Ram Shau S/o Shri Jantoo Ram Sahu Aged About 36 Years Roll No. 52436803 R/o Village - Paragaon Kalan Post Paragaon Khurd Tah. Dongargarh District - Rajnandgaon (C.G.)

36 - Dilip Kumar Bareth S/o Shri Ram Pyare Bareth Aged About 32

Years Roll No. 52458478 R/o Tah. And Post Dabhara District - Janjgir Champa (C.G.)

--- Respondent(s)

WPS No. 4069 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters, Office, Bilaspur - 495004 Chhattisgarh.

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex, Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh.

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004.

---Petitioner(s)

Versus

Kuldip Kumar Ogre S/o Shri Munnalal Ogre Aged About 35 Years Unemployed, R/o Village Dongi Pendri Post Khamria 495446 District Janjgir Chhattisgarh.

--- Respondent(s)

WPS No. 4127 of 2025

1 - Union Of India Through Its General Manager, South East Central Railway, Bilaspur (C.G.) 495004

2 - Chief Personnel Officer (Recruitment) South East Central Railway, Bilaspur (C.G.) 495004

3 - The Chairman Railway Recruitment Cell, South East Central Railway, Bilaspur (C.G.) 495004

4 - Divisional Railway Manager South East Central Railway, Bilaspur (C.G.) 495004

---Petitioner(s)

Versus

Nitesh Ramesh Wargantiwar S/o Shri Ramesh Pochannaji Wargantiwar Aged About 36 Years R/o- At Post And Tah. Mul, Indira Nagar, Ward No.11 Mul, Distt. Chandrapur (Mah.) 441224

--- Respondent(s)

WPS No. 4047 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

Md. Nawaz Sharif S/o Kadir Hussain Aged About 35 Years Presently Unemployed, R/o Hussainabad, Markjitola, Post- Mirjanhat, District Bhagalpur, Bihar, 812005

--- **Respondent(s)**

WPS No. 4134 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (Cg)

2 - The Chairman Railway Recruitment Cell South East Central Railway Annex. Building, G.M.S Office, Bilaspur 495004 (Cg)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur 495004 (Cg)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur 495004

--- **Petitioner(s)**

Versus

Amit Kumar Sinha S/o Shri Sudhir Kumar Sinha Aged About 35 Years Unemployed, R/o 167, Sinha Place, Godhni Road, Ashirwad Nagar, Nagpur 440030

--- **Respondent(s)**

WPS No. 4024 of 2025

1 - Union Of India The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004

2 - The Chairman Railway Recruitment Cell, South East Central Railway, Annex Building, G.M.S. Office Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer, Railway Recruitment Cell, South East Central Railway, Annex Building, G.M.S. Office Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

1 - Sarvar Ali S/o Shri Alim Ali Aged About 28 Years Unemployed, R/o Vill And Po Narayanpur, P S Bhawanipur, Dist Bhagalpur- 853203 (Bihar)

2 - Sanjeev Kumar S/o Shri Nand Kumar Aged About 28 Years Unemployed, R/o Vill And P O Pasraha, Dist Khagaria (Bihar)- 851212.

--- Respondent(s)

WPS No. 4044 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

Arvind Kumar S/o Shri Rampati Prasad Aged About 36 Years
Unemployed R/o Village And Post - Sirsla No. 3 Distt.- Deoria (Up) Pin -
274203

--- Respondent(s)

WPS No. 4120 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex, Building G.M. S. Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex Building G.M.S. Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

1 - Lalit Kumar S/o Shri Durga Prasad Bhoi Aged About 33 Years Unemployed, R/o Vill. Ghutku, Po Ghutku District - Bilaspur - 495112 (C.G.)

2 - Dharmveer Kumar S/o Shri Ramprakash Yadav Aged About 29 Years Unemployed, R/o Vill. And Po. Tuslitol Paharpur Village Lakhminia, District - Begusarai - 851211

--- Respondent(s)

WPS No. 4330 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarter's Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004 (C.G.)

---Petitioner(s)

Versus

Panchanan Samal S/o Shri Devraj Samal Aged About 39 Years Unemployed, R/o Village - Bhatkunda, Post - Barnaidadar, P.S. - Sakra Zonk, Dist. - Mahasamund, Pin - 493555 (C.G.)

--- Respondent(s)

WPS No. 4143 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Ofice, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex, Building, G.M.S Office, Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex, Building, G.M.S Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

Chandan Karmali S/o Shri Mahangu Karmali Aged About 33 Years Unemployed R/o Po - Qr No. 35/552, Sarubera Colony, Near Middle School, Ps- Mandu, District Ramgarh (Jharkhand) Pin Code 829134 (As Per Honble Court Order Dated 07-08-2025)

--- Respondent(s)

WPS No. 10041 of 2025

1 - Union Of India Through Its General Manager, South East Central Railway, Bilaspur, Chhattisgarh. 495004

2 - Chief Personnel Officer (Recruitment) South East Central Railway, Bilaspur, Chhattisgarh 495004

3 - The Chairman Railway Recruitment Cell, South East Central Railway, Bilaspur, C.G. 495004

4 - Divisional Railway Manager South East Central Railway, Bilaspur, C.G. 495004

---Petitioner(s)

Versus

1 - Rahangdale Sunil Kisor S/o Shri Kishor Somaji Rahangdale Aged About 31 Years Roll No. 22449666, R/o Shiv Nagar, Pangoli Road, Chota Gondia, Post And Tahsil Gondia, Distt. Gondia (Mah.) 441601

2 - Jitendra Kumar S/o Shri Sahiram Aged About 32 Years Roll No. 22225941, R/o Village/ward And Post-Jujharka, Tah. Atrouli, Distt. Aligarh (Up) Pin 202125

--- Respondent(s)

WPS No. 4119 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.'s Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur- 495004

---Petitioner(s)

Versus

1 - Mahendra Chakradhari S/o Late Ranjit Chakradhari Aged About 33 Years Unemployed, R/o- Munshi Ismail Ward, Ward No. 23 Bhatapara, Distt. Balodabazar- 493118

2 - Akhi Aslam S/o Modh. Anwar Aged About 31 Years Unemployed, R/o- Near Old Railway Crossing, Buniyad Nagar, Bhanpuri, Raipur (C.G.)

3 - Priya Moreshwar Meshram D/o Shri Moreshwar Meshram Aged About 39 Years Unemployed, R/o- Plot No. 58, Old Thaware Colony Jaripatka, Nagpur- 440014 (Ms)

--- **Respondent(s)**

WPS No. 4313 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (Cg)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur- 495004 (Cg)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur- 495004 (Cg)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---**Petitioner(s)**

Versus

Manoj Kumar Thakur S/o Shri Daneshwar Thakur Aged About 42 Years
Unemployed, R/o Village Bahjora, Post Belhar Dist. Banka (Bihar) Pin
813202

--- Respondent(s)

WPS No. 7203 of 2024

1 - Union Of India Through The General Manager, S.E.C. Railway,
Bilaspur Zone, Headquarters Office, Bilaspur, 495004, C.G.

2 - The Chairman Railway Recruitment Cell, South East Central
Railway Annex. Building, G.M. S Office, Bilaspur- 495004, C.G.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South
East Central Railway Annex. Building, G.M. S Office, Bilaspur- 495004,
C.G.

4 - The Chief Personnel Officer S. E. C. Railway, Bilaspur Zone,
Headquarters, Bilaspur, 495004

---Petitioner(s)

Versus

1 - Beerable Singh S/o Shri Feran Singh R/o Vill. Tudila, Via- Dipaira,
(Kailars) Tehsil- Joura Dist. Morena (M P) 476224

2 - Anand Kumar Gupta S/o Shri Shyama Prasad Gupta R/o Vill. And P
O Lakhram, Dist. Bilaspur, C.G. 495442

3 - Santosh Kumar S/o Shri Biharilal Dewangan R/o Vill. Pendari, P O-
Rajpur, Dist. - Bilaspur, C.G. 495330

4 - Ashok Kumar Sahu S/o Shri Puni Ram Sahu R/o C/o Narottam Lal Sahu Vill. And Post- Sendri, P S - Koni, Dist. Bilaspur, C.G. 495009

5 - T. Munna Babu S/o Shri T. Appa Rao R/o Durga Cycle Stores, Bus Stand Bhilai-3, District Durg, C.G. 490021

6 - Komal Lal Yadav S/o Shri Kanhaiya Lal Yadav Krishna Kirana Stores, Pureina Bhilai-3, District Durg, 490021 C.G.

7 - Lalita Rai Thapa D/o Shri Jagat Rai R/o Railway Colony, Bunglaw Yard, Bilaspur Dist. Bilaspur, C.G. 495001

8 - Pawan Kumar Dharmgudi S/o Shri Mahesh Ram Dharmgudi R/o Vill. Marara, P O Marra P S Patan District- Durg, 491221, C.G.

9 - Ravi Ranjan Kumar S/o Shri Bharat Prasad R/o. Vill. Prijpura P O Sikandarpur P S Shakurabad, Dist. Jehanabad (Bihar) Pin Code No. 804425

10 - Sandeep Kumar S/o Shri Balkuwar Singh R/o Vill Birai, P O Arai, P S - Daudnagar, Dist. Aurangabad (Bihar) Pin Code No. 424143

11 - Dinesh Kumar S/o Shri Shiv Ji Prasad R/o Near Nirankari Cycle Stores, Baikuntha Nagar, Camp No. 2, Bhilai District- Durg, C.G. Pin 490001

12 - Arshadur Rub Quraishi S/o Shri Mehadi Hasan R/o Rahmat Nagar, Vill And P O Bikramganj, District- Rohtas- 802212

13 - Rajkamal D Dongre S/o Shri Dhandbaji Dongre R/o Plot No. 15, Misal Lay Out, Near Vaishali School, Juripatka Nara Road, Nagpur, (M S) 440010

14 - Mangesh Ramesh Tumdam S/o Shri Ramesh Tumdam R/o New Ramdas Peth, Kachipura Behind Patankar Bhawan Nagpur, (M S) 440010

15 - Birendra Lakra S/o Shri Domnic Lakra R/o Ground Water Investigation, Post- Harmu, District- Ranchi, (Jharkhand) Pin Code No. 834002

16 - Ratnu Kerkatta S/o Shri Birsa Kerkatta R/o Village Jarjatta Sanjori P O Birkera, P S Raidih Dist. Gumla (Jharkhand) 835232

17 - Alex Praveen Minz S/o Shri Jerome Minz R/o Vill. Gitilpuri (Near Church) Birsa Chowk, Post- Hatia, Dist. Ranchi (Jharkhand) Pin 834003

18 - Bijoy Kerkatta S/o Shri Antonish Kerkatta R/o Khariya Para, Post Gumla Dist. Gumla (Jharkhand) 835207

19 - Sanjay Kumar S/o Shri Janeshwar Das R/o Near R. K. D. College, Lohiya Nagar, Kankar Bagh, Patna (Bihar) 800020

20 - Krishna Paswan S/o Shri Ramshankar Paswan R/o Vill. Amartha, Rohtas (Bihar) 802214

21 - Sachin Kujur S/o Shri Micheal Kujur R/o Tirti Toli, Near Bal Govind School, Namkum, Ranchi (Jharkhand) Pin 834010

22 - Manoj Kumar S/o Shri Mathura Prasad R/o Vill. Babani Nagwan P O And P S - Sirdala, Dist. Nawada (Bihar) Pin Code No. 805127

23 - Rakesh Kumar Pal S/o Shri Bimal Pal R/o Village Dhanna, P O- Manjhvari, P S- Simri Dist. Buxar (Bihar) 802133

24 - Ranjan Kumar Kashyap S/o Shri Ramphal Kashyap R/o Kariaha Para, Ratanpur, Tehsil - Kota, Dist. Bilaspur, 495442 (C.G.)

25 - Indramani Chaudhari S/o Shri Jagannath Chaudhari R/o Vill. Sabeya, P O - Rajamadih, P S - Rajpur, District Rohtas (Bihar) Pin 802219

26 - Manoj Kumar Yadav S/o Shri Domnic Lakra R/o Nidhuawan, P O- Pasahara, P S- Buxar, Dist. Buxar (Bihar) 802119

27 - Santosh Kumar S/o Shri Suresh Singh R/o Vill And Post- Pariyari, P S - Kinjer, Dist. Arwal (Bihar) Pin 804426

28 - Jitendra Choudhary S/o Shri Ramjeet Choudhary Vill. Azamatganj, P O - Paryai Dist. Gaya (Bihar) Pin - 842209

29 - Vijay Kumar Saroj S/o Shri Manraj Saroj Gram- Tiwaripur, P O - Mendholikala, Tehsil- Raniganj, Dist. Pratapgarh- 230304

30 - Premjeet Kumar Paswan S/o Shri Manik Paswan R/o Village- Manik Pathadda, Post Pathadda, Thana, Fullidumar, Dist. Banka (Bihar)- 813101

31 - Subrata Biswas S/o Shri Santosh Biswas R/o Village - Saktinagar, P O- Machhalandapur- 743289 Dist.- 24 Parganas (North) W.B.

32 - Rajesh Kumar Chandra S/o Shri M. L. Chandra R/o Vill. And P.O. - Saloni Kala, Tehsil, Bilaigarh, Dist. - Baldabazar Pin- 493222, C.G.

33 - Chiranjeev Kumar S/o Late Pran Nath R/o Vill. And P.O. - Saloni Kala, Tehsil, Bilaigarh, Dist. - Baldabazar Pin- 493222, C.G.

34 - Baijnath Belvanshi S/o Shri Kamal Belvanshi R/o Nishan Janoji Post- Parasgaon Sarra Tehsil- Chand, Dist. Chhindwara Pin 480107 (M P)

35 - Puneet Ram S/o Shri Govind R/o Vill. Kormi (Nag Chauk) P O Hardi Kala (Tona) Tehsil And Dist. Bilaspur, C.G. 494004

36 - Gayatri Kumari S/o Shri Deenanath R/o Vill. Kormi P O Hardi Kala (Tona) Tehsil And Dist. Bilaspur, C.G. 494004

37 - Vikas Kumar Soni S/o Shri Radheyshyam Soni R/o Qrt. N. H - 25, New Collector Colony Kawardha Dist.- Kabirdham, C.G. 491995

38 - Geeta Rai Karki D/o Late Jagat Rai Karki R/o Lalkhadan, Chouksey Engineering College Road, Bilaspur- 495001, C.G.

39 - Anil Kumar S/o Shri Dinesh Prasad Singh R/o V 7 P O- Babhana, P S And Dist - Jehanabad (Bihar) 804408

40 - Renda Kumar Patle S/o Late Parasram Patle R/o Maharana Pratap Ward No. 20 Post And Dist.- Mungeli- 495334, C.G.

41 - Gulab Chand Patel S/o Shri Baisakhoo Ram Patel R/o Vill. And P O- Kumhari, P S- Bilaigarh Tehsil- Kasdol, Dist. - Balodabazar Pin 493338, C.G.

42 - Ghana Ram S/o Shri Manglu R/o Village Umarpoti Post Purai, Thana- Utaai, Dist. Durg, C.G. 491107

43 - Rajesh Kumar Choudhary S/o Shri Paltan Choudhary R/o Vill. Amari, P S - Dharha, Dist. Munger (Bihar) 811212

44 - Harishankar Deshlahare S/o Shri Roopchand Deshlahare R/o Kewat Navagaon, P S- Suregaon, Tehsil- Dondilohara, Dist. Balod- 491225

45 - Kajal Yadav D/o Shri Chatru Yadav R/o Shanti Nagar, Near Durga Pandal, Bhilai- 3, Dist. Durg (Cg049002)

46 - Sahdev Yadav S/o Shri Prakash Yadav R/o Vill Bharari, P O - Singhari, P S - Ratanpur, Dist. - Bilaspur- 495442, C.G.

47 - Swaraj Pal Pasi S/o Shri Jairam Pasi R/o Shivshankar Kirana Stores, Sri Ram Market, Sirsa Road, Ramnagar, Supela, Bhilai- - 490023, Dist. Durg, C.G.

48 - Rakesh Kumar S/o Shri Lalit Kumar R/o W- 52, Yadunandan Nagar, Tifra, Bilaspur- 495001, C.G.

49 - Suman Kumar S/o Shri Krishna Kumar Singh R/o Vill. Gahbar Tola, P O- Jitaura, Dist.- Bhojpur (Bihar) 812159

50 - Upendra Kumar Singh S/o Shri Sudama Singh R/o Sector- 4, Street- 11, Qr. No. 2081, Dist. Bokaro (Jharkhand) 827004

51 - Pradeep Kumar S/o Shri Ayodhya Singh R/o Vill- Haridibigha, P S- Marojhia, Dist - Rohtas (Bihar)- 821310

52 - Rajesh Kumar S/o Shri Chandi Prasad Singh R/o Vill Ghamaria, P O- Bad, Dist. Rohtas (Bihar) - 802214

53 - Vir Bahadur Singh S/o Shri Bhim Singh R/o Vill And Post- Amiyawar Dist- Rohtas (Bihar) 821310

54 - Dharmendra Kumar S/o Late Rambabu Ram R/o Vill. Nasiriganj, Dist. Rohtas, (Bihar) Pin Code No. 821013

55 - Nishant Kumar S/o Shri Gorakh Sah R/o Vill. Kastar, P O- Kastar Mahadeo Via- Bikramganj, District- Rahtas (Bihar) 802212

--- Respondent(s)

WPS No. 4039 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex, Building, Gm.S Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

1 - Rahul Kumar Banrji S/o Late Shri Kholbahara Banrji Aged About 39 Years Unemployed, R/o Vill And Post - Mulmula- 495662 Distt.- Janjgir-Champa (Chhattisgarh)

2 - Vishal P Lokhande S/o Late Shri. Pundlikrao Aged About 34 Years Unemployed, R/o - Plot No. 126, Jai Ganga Housing Society Gauribaba Nagar, Karbi Nagapur - 440001.

3 - Mohendra Kumar Janardhan S/o Shri Madhu Lal Janardhan Aged About 30 Years Unemployed, R/o - Ward No. 12, Village- Jwali, Satnami Para, Korba- 495445 (Chhattisgarh)

4 - Pappu Kumar S/o Shri Baban Paswan Aged About 34 Years Unemployed, R/o - House No. 233, Koushal Nagar, Off Polo Road, Po - Gpo-800001 Ps- Havai Adda, Patna (Bihar)

--- Respondent(s)

WPS No. 2019 of 2025

1 - Union Of India Through Its General Manager, South East Central Railway, Bilaspur (C.G.)- 495 004

2 - Chief Personnel Officer (Recruitment) South East Central Railway, Bilaspur (C.G.) - 495 004

3 - The Chairman Railway Recruitment Cell, South East Central Railway, Bilaspur (C.G.) - 495 004

4 - Divisional Railway Manager South East Central Railway, Bilaspur (C.G.) - 495 004

---Petitioner(s)

Versus

1 - Tirtha Kumar Patle R/o Warpindkepar, Post Bapera, Tah. Tumsar, Distt.- Bhandara (Mah.)-441 915

2 - Nankishore Maladhare R/o Post- Ravidas Nagar, Tumsar, Tah. Tumsar, Distt.- Bhandara (Mah.) - 441 912

3 - Karuna Tribhuwan Bagde Nag Bhumi Society, Misal Layout, Jaripatka Nagpur (Mah.)-440 014

4 - Sulbha Madankar R/o - C/o Anil Hatwar, Behind Forest Office, Shiv Nagar, Tumsar, Distt.- Bhandara (Mah.)-441 912

5 - Sachin Balvir R/o Amboda, Post-Dahegaon, Tah. And Distt.- Wardha (Mah.) - 442 001

6 - Takshasila Bhimte R/o Plot No. 103, Yeshodhara Nagar, Madi Mandir, Kamptee, Distt.- Nagpur (Mah.) 441 002

7 - Vishnu Kantode R/o Panjara, Po Kandri, Tah. - Mohadi, Distt.- Bhandara (Mah.) - 441 914

8 - Mangesh Khandekar R/o-Ramgad, Behind Railway Station, Kamptee, Distt.- Nagpur (Mah.) - 441 002

9 - Vinode Bankar R/o Deosarra, Post-Bapera, Tah. Tumsar, Distt.- Bhandara (Mah.)-441 915

10 - Virendra Nandeshwar R/o- Post-Gidhadi, Tah. - Goregaon, Distt.- Gondia (Mah.)-441 801

11 - Jaipal Raut R/o-Kumbhare Colony, New Qrt. No. 65, Kamptee (Mah.)-441 002

12 - Mahendra Wasnik R/o-Gonditola, Post Bapera, Tah. Tumsar, Distt. Bhandara (Mah.)-441 915

13 - Ankush Rout R/o Post- Virsee, Tah. Sakoli, Distt.- Bhandara (Mah.)-441 802

14 - Suresh Sonwane R/o Post Goregaon, Tah. - Goregaon, Distt. Gondia (Mah.)-441 801

15 - Nishant Rangari R/o Tekepar, Post Amgaon (Dighori), Tah. And Distt. Bhandara (Mah.)-441 904

16 - Nilesh Kumar Mane R/o Temni, Post- Bhourgarh, Tah. Khairlanji, Distt.- Balaghat (M.P.) - 481 337

17 - Dilip Kumar Mahto R/o Mundiyadal, Post And Tah. - Chakradhapur, Distt.- West Singhbhum (Jhar.) - 833 102

18 - Madhuri Ashok Dahat R/o Ramgad (Anand Nagar), Kamptee, Distt. Nagpur (Mah.) - 441 002

19 - Onkar Prasad Bareth R/o Khokhra, Post Khokhr, Tah. Janjgir, Distt. Janjgir Champa (Cg)-495 668

20 - Narayan Rathour R/o Bhadoura, Tah. Pendra Road, Post Senetoriyam, Distt.- Bilaspur (C.G.)-495 117

21 - Birendra Kumar Sahu R/o Mehanda, Post Kutra, Tah. Janjgir, Distt. Janjgir-Champa (C.G.) - 495 668

22 - Balram Kewat R/o Amora, Post Amora, Tah. Nawagarh, Distt. Janjgir Champa (Cg)-495 668

23 - Vikas Kashyap R/o- Post And Tah. - Bilaspur, Distt.- Bilaspur (Cg) - 495 001

24 - Vijay Kumar Sahu R/o 13, Indra Colony, Tah Simga, Distt. Baloda Bazar (C.G.)-493 195

25 - Vishvanth Dewangan R/o 11 Janakpur Road, Takhatpur, Tah. And Distt. Takhatpur, Bilaspur (C.G.)-495 330

26 - Goutam Kumar Rana R/o Baradoli, Tah. Pussor, Post Baradoli, Distt. Raigarh (C.G.)- 496 440

27 - Dileshwar Das R/o - Khongsara, Tah. Kota, Distt. Khongsara, Bilaspur (C.G.) - 495 116

28 - Vijay Singh Mansar R/o-Parsada Post Banari, Tah. Akaltara, Distt. Janjgir Champa (C.G.)-495 668

29 - Narmada Prasad Sahu R/o-Tah. And Post Mungeli, Distt. Mungeli (Cg)-495 334

30 - Anil Kumar Sahu R/o Post Louda, Tah. Patharia, Distt. Mungeli (C.G.)-495 335

31 - Anil Kumar R/o Bhatapara, Tah Sigma, Post Hatband, Distt. Balodabazar (C.G.)-493 113

32 - Thaneshwar Kumar R/o Jhirtya, Tah Sigma, Post Kamta, Distt. Balodabazar (Cg)-493 101

33 - Churaman Kumar R/o-Vill. And Post Rohra (Bhatapara). Tah Sigma, Distt. Balodabazar Bhatapara (Cg)-493 118

34 - Rajesh Kumar Kashyap R/o- Bhatapara, Post Naila, Tah. Janjgir, Distt. Janjgir-Champa (C.G.)-495 668

35 - Bisahu Ram Sahu R/o Tah Bhatapara, Post Mopka, Distt. Balodabazar (C.G.)-493 118

36 - Girish Kumar R/o Tah. Bhatapara, Post Nipania, Distt. Balodabazar (Cg)-493 118

37 - Vanshraj R/o-Tah. Masturi, Post Kosir, Distt.- Bilaspur (Cg) -495 554

38 - Rajesh Kumar R/o Tah. Masturi, Post Kosir, Distt.- Bilaspur (Cg)- 495 554

39 - Jitendra Kumar Khare R/o- Tah. Masturi, Post Sipat (Ntpc) Distt. Bilaspur (Cg)-495 555

40 - Angesh Kumar Sori R/o-Tah. Durg, Post Civic Center Bhilai, Distt.- Durg (Cg)-490 006

41 - Rajendra Prasad Ghiritlahare R/o Maldaa, Tah. Sarangarh, Post Pasi, Distt.- Raigarh (Cg)- 496 450

42 - Rupesh Kumar Ratrey R/o- Bhuchihardi, Post Akaltaru, Tah. Boloda, Distt.- Janjgir Champa (Cg)-495 559

43 - Tileshwari Sahu R/o Haroi Kala (Tona), Tah. Bilaspur Post Haroi Kala (Tona) Distt.- Bilaspur (Cg)-495 688

44 - Dilip Kumar Bareth R/o- Tah. And Post Dabhara, Distt.- Janjgir-Champa (Cg)-495 688

45 - Vijay Kumar Jaishwal R/o Pondi, Tah. Kota, Post Billiband, Distt.- Bilaspur (Cg) -495 113

46 - Arun Kumar R/o-Prabanda, Post Fazilpur, Distt.- Begusarai (Bihar)-851 127

47 - Hemant Kumar Bareth R/o Tah. Dabhabra, Post Katekoni (Chote),
Distt. Janjgir Champa (Cg)-495 688

48 - Kuldip Kumar Karsh R/o-Tah. Sarangarh, Post Kosir, Distt.-
Raigarh (Cg) - 496 445

--- Respondent(s)

WPS No. 7198 of 2024

1 - Union Of India Through The General Manager S.E.C. Railway
Bilaspur Zone Headquarters Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell South East Central Railway
Annex Building G.M. S. Office Bilaspur - 495004

3 - The Assistant Personnel Officer Railway Recruitment Cell South
East Central Railway Annex Building Gms Office Bilaspur - 495004
(C.G.)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone
Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

1 - Santosh Kumar Gond S/o Shri Dinesh Prasad Gond R/o Vill-
Bastacolla NE Verma Bunglow Po Dhasar P.S. Jharia District -
Dhanbad (Bihar) 828106

2 - Mahesh Kumar S/o Shri Ram Udgari Mahato R/o Vill- Lalpur Po
Muradpur Via Rosera District - Samastipur (Bihar) Pin Code No.
824210

3 - Akhilesh Kumar S/o Shri Ramashish Das R/o Vill- Ekdanga Po Ekdanga Ps Belchhi District - Patna (Bihar) 803213

4 - Rakesh Kumar S/o Shri Bhushan Mandal R/o Vill. - Madhopur (Barakuwa) Po. Basudeopur Ps Kotwali District - Munger (Bihar) 811202

5 - Dhiraj Kumar S/o Shri Birendra Sharma R/o Bihta Po. Alipur Ps. Bakhtiyarpur Via Khusrupur District - Patna (Bihar) Pin No. 803202

6 - Rohit Kumar S/o Shri Rajendra Prasad R/o Vill- Khalaspur Ps. Gaway Ps. Sheikhpura District - Sheikhpura (Bihar) Pin Code No. 811105

7 - Awadesh Kumar S/o Late Shri Sahdev Das R/o Vill. - Mahamda Po Pattam Ps Naya Ram Nagar District - Munger (Bihar) Pin Code 811214

8 - Chandan Kumar Rai S/o Shri Ashok Kumar Rai R/o Vill- Diharma Po Mahuat Ps Sonhan District - Kaimur (Bhabhun) Pin Code No. 821108 (Bihar)

9 - Ravi Ranjan Kumar S/o Shri Vinod Prasad R/o Vill- Jawaniya Po Darioura Ps Amas District - Gaya (Bihar) Pin Code No. 824211

10 - Narendra Kumar Kuchlahe S/o Shri Jay Prasad Kuchlahe R/o Vill- Katangi Po Bisoni Teh. Lanji District - Balaghat (Mp) Pin Code 481222

11 - Rohit Kumar Gupta S/o Shri Madan Prasad Gupta R/o Vill- Akrity Studio Shop No. 05 Sector No. 12/A Po Bokaro Steel City Pin Code No. 827012 (Jharkhand)

12 - Ghulam Ahmed Noori S/o Mohd. Abdul Haleem R/o Taj Nagar Tekा Azia Kirana Stores Panchsheel Road Nagpur Pin Code No. 440017 (Maharashtra)

--- **Respondent(s)**

WPS No. 4020 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex, Building, Gm's Office, Bilaspur 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004

--- **Petitioner(s)**

Versus

Shiv Poojan S/o Shri Dar Ghai Ram Aged About 35 Years Unemployed, R/o- C/988, Awas Vikas Colony Indubihar Distt.- Pratapgarh (Up) - 230001

--- **Respondent(s)**

WPS No. 7469 of 2024

1 - Union Of India Through The General Manager S.E.C. Railway Bilaspur Zone Headquarter Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell South East Central Railway Annex Building G.M.S. Office Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recuitment Cell South East Central Railway Annex Building G.M.S. Office Bilaspur - 495004 (Cg)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone Headquarters Bilaspur - 495004 (Cg)

--Petitioner(s)

Versus

1 - Lajja Ram Meena S/o Shri Banwari Lal Meena R/o Village And Post Bhajea Tehsil Tadabhim District - Karauli (Rajasthan)

2 - Narsee Ram Meena S/o Shri Jansee Ram Meena R/o Village Pali Post Bahadcokla Tehsil Rajgarh District - Alwar (Rajasthan)

3 - Ashish Ram Krishana Chakole S/o Shri Ramkrishna T. Chakole R/o Village Pandharaboli Post Warthi Tehsil And District - Bhandara (Maharashtra) - 441905

4 - Premraj Meena S/o Shri Pyare Lal Meena R/o Village Tajpura Dabar District - Sawai Madhopur (Rajasthan)

5 - Kedar Prasad Meena S/o Shri Shimbhu Dayal Meena R/o Village Bichala Bas Malwar Post Shekhpura District - Dausa (Rajasthan)

6 - Dhara Singh Meena S/o Shri Mutthrya Meena R/o Village And Post Nandri Tehsil Sikrai District - Dausa (Rajasthan)

7 - Naresh Meena S/o Shri Rameshwar Lal Meena R/o Village And Post Baid Coloney Mandawar Tehsil Mahwa District - Dausa (Rajasthan)

8 - Bhagwan Sahay Meena S/o Shri Dhaniram Meena R/o Village And Post Khohara Tehsil Tadabhim District Karauli (Rajasthan)

9 - Dinesh Chand Meena S/o Shri Mithya Lal Meena R/o Village Chhoti Udal And Post Mahukla Tehsil Gamgapur City District - Sawai Madhopur (Rajasthan) 322202

10 - Vikram Meena S/o Shri Ramkesh Meena R/o Village Dhorera Akhriya Loharai District - Karauli (Rajasthan) 322243

11 - Mahendra Kumar Meena S/o Shri Ram Prasad Meena R/o Village Kamalpura District - Karauli (Rajasthan) 322213

12 - Kudu Ram Meena S/o Shri Bharat Lal Meena R/o Village Herapur Tehsil Gangapur City District - Sawai Mahopur (Rajasthan) 322202

13 - Lekhraj Meena S/o Shri Badri Lal Meena R/o Village Narayanpur Tehsil Gangapur City District - Sawai Madhopur (Rajasthan) 322202

14 - Mukesh Chand Meena S/o Shri Lila Ram Meena R/o Village Manotha Kalan Tehsil Nagar District - Bharatpur (Rajasthan) 321205

15 - Pooran Meena S/o Shri Ram Swaroop Meena R/o Village Tigariya Tehsil Kathumar District - Alwar (Rajasthan) 321607

16 - Manoj Kumar Bunkar S/o Shri Kaluram Bunkar R/o Village Khora Meena District - Jaipur (Rajasthan) 303502

17 - Rajendra Meena S/o Shri Raja Ram Meena R/o Village Santha Tehsil Mahuwa District - Dausa (Rajasthan) 321612

18 - Hanuman Prasad Meena S/o Shri Kaluram Meena R/o Village And Post Bahari Tehsil Lalsot District - Bausa (Rajasthan) 321612

19 - Harkesh Meena S/o Shri Ghudaya Ram Meena R/o Village 82/b-10 Bal Nagar Kartarpura District - Jaipur (Rajasthan)

20 - Pappu Ram Meena S/o Shri Jasram Meena R/o Village And Post Banderoo Tehsil Todabhim District - Karouli (Rajasthan)

21 - Pappu Ram Meena S/o Shri Harje Lal Meena R/o Village And Post Kalwan Tehsil Sikrai District - Dausa (Rajasthan)

22 - Ram Prakash Meena S/o Shri Gullya Ram Meena R/o Village And Post Surer Tehsil Rajgarh District Alwar (Rajasthan)

23 - Chuttan Lal Meena S/o Shri Ram Bharosi Meena R/o Village And Post Jagjiwanpur Tehsil Weri District - Bharatpur (Rajasthan)

24 - Dhawale Meena S/o Shri Kamal Singh Meena R/o Village Leeleuti Post Bjhedai Tehsil Hinduan City District - Karauli (Rajasthan)

25 - Rishi Raj Meena S/o Shri Ram Swaroop Meena R/o Village And Post Gawada Meena Tehsil Hinduan City District - Karauli (Rajasthan)

--- **Respondent(s)**

WPS No. 23 of 2025

1 - Union Of India Through The General Manager S.E.C. Railway, Bilaspur Zone, Headquarters, Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer, Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarters, Bilaspur- 495004

---Petitioner(s)

Versus

Deeposri Majumdar D/o Shri Hranmay Majumdar, R/o Shivaji Marg, Tikrapara, Bilaspur - 495001 (C.G.)

--- Respondent(s)

WPS No. 2023 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell South East Central Railway Annex. Building, G.M.S Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex, Building, Gm.'s Office, Bilaspur- 495004 (CG)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004

---Petitioner(s)

Versus

Prawin Kumar Manjhi R/o - Village- Pangura, Po- Baredih Thana, Bundu, Distt. Ranchi Pin- 835225 (Jharkhand)

--- **Respondent(s)**

WPS No. 2037 of 2025

1 - Union Of India, Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters, Office, Bilaspur 495004 C.G.

2 - The Chairman Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M. S Office, Bilaspur 495004 C.G.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building G.M. S Office, Bilaspur - 495004 C.G.

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur 495004.

--- **Petitioner(s)**

Versus

Ram Kumar Kaiwart R/o Village Nawagaon (Mohda) Thana Ratanpur, District Bilaspur Pin 495442 Chhattisgarh.

--- **Respondent(s)**

WPS No. 2027 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (Cg)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm's Office, Bilaspur- 495004 (C.G.)

4 - The Chierf Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur- 495004

---Petitioner(s)

Versus

Netesh Baghel S/o Shri Shyam Baghel Aged About 27 Years Unemployed, R/o - Ward No. 16, Mahatma Gandhi Ward, Seoni Pran Moti, Distt. Chindwara Pin - 480001 (Mp)

--- Respondent(s)

WPS No. 2022 of 2025

1 - Union Of India The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex, Building, G.M.S Office, Bilaspur- 495004 (C.G.)

3 - The Principal Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur 495004

---Petitioner(s)

Versus

Manoj Kumar Bishwakarma R/o Ward No. 4, Dindayal Nagar,
Saiyadraja, Chandoli, District Chandoli (U.P.) 232110

--- Respondent(s)

WPS No. 2026 of 2025

1 - Union Of India, Through The General Manager, S.E.C.Railway,
Bilaspur Zone, Headquarters Office, Bilaspur- 495004, Chhattisgarh.

2 - The Chairman Railway Recruitment Cell, South East Central
Railway Annex, Building, G.M.S. Office, Bilaspur- 495004,
Chhattisgarh.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South
East Central Railway Annex, Building, G.M.S. Office, Bilaspur- 495004,
Chhattisgarh.

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone,
Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

Rahul Raj R/o Vill And Post- Dharampur, P.S.- Noorsarai District
Nalanda, Pin- 803120, Bihar.

--- Respondent(s)

WPS No. 2016 of 2025

1 - Union Of India Through Its General Manager, South East Central
Railway, Bilaspur (C.G.) - 495004

2 - Chief Personnel Officer (Recruitment) South East Central Railway, Bilaspur (C.G.) - 495004

3 - The Chairman Railway Recruitment Cell, South East Central Railway, Bilaspur (C.G.) - 495004

4 - Divisional Railway Manager South East Central Railway, Bilaspur (C.G.) - 495004

---Petitioner(s)

Versus

1 - Deshraj Sahu R/o Village And Ward- Padriya, Post And Tah. Takhatpur, Distt. Bilaspur (Cg) - 495330

2 - Doman Ram Sahu R/o Village - Paragaon Kalan, Post- Paragaon Khurd, Tah.- Dongargarh, Distt.- Rajnandgaon (Cg)- 491445

3 - Titirmare Komal Suryabhan R/o At Bothali, Post Mohagaon (Devi), Tah.- Mohadi, Distt. - Bhandara (Mah.) - 441905

--- Respondent(s)

WPS No. 1953 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S. Office Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex, Building, Gm's Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur- 495004.

---Petitioner(s)

Versus

Upendra Kumar Paswan R/o Village And Po- Raitar, Ps- Giriyak Distt.- Nalanda (Bihar) Pin- 803109

--- Respondent(s)

WPS No. 2030 of 2025

1 - Union Of India Through The General Manager S.E.C. Railway Bilaspur Zone Headquarters Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex Building G.M. S. Office Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell South East Central Railway, Annex Building G.M. S. Office Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

1 - Dilip Tigga S/o Late Willimam Tigga Aged About 41 Years Unemployed R/o Bramhdai Para Khamtarai District- Nalanda (Bihar) Pin 803109 W.R.S. Colony Raipur Pin - 492008 (C.G.)

**2 - Yoeshwar S/o Nakul Ram Sahu Aged About 33 Years Unemployed
R/o Vill. Kulai Post Kaneri Thana Gurur District - Balod Pin 491227
(Chhattisgarh)**

--- Respondent(s)

WPS No. 2158 of 2025

**1 - Union Of India Through The General Manager S.E.C. Railway
Bilaspur Zone Headquarters Office Bilaspur - 495004 (C.G.)**

**2 - The Chairman Railway Recruitment Cell South East Central Railway
Annex Building G.M. S. Office Bilaspur - 495004 (C.G.)**

**3 - The Assistant Personnel Officer Railway Recruitment Cell South
East Central Railway Annex Building G.M. S. Office Bilaspur - 495004
(C.G.)**

**4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone
Headquarters Bilaspur 0 495004**

---Petitioner(s)

Versus

Ravi Kant Kumar S/o Shri Vijay Prasad Aged About 28 Years
Unemployed R/o Village And Po Maranchi Thana Paraiya District -
Gaya Pin 824209 (Bihar)

--- Respondent(s)

WPS No. 2159 of 2025

**1 - Union Of India Through The General Manager, S.E.C. Railway,
Bilaspur Zone, Headquarters Office, Bilaspur - 495004 Chhattisgarh**

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex Building, G.M.S Office, Bilaspur - 495004 Chhattisgarh

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex Building, G.M.S Office, Bilaspur - 495004 Chhattisgarh

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---**Petitioner(s)**

Versus

Narendra Kumar S/o Shri Champoo Lal Aged About 35 Years
Unemployed R/o Village And Po Bhaibod, Thana Balod Pin 491226
Dist. Balod Chhattisgarh

--- **Respondent(s)**

WPS No. 2121 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarter's Office, Bilaspur-495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur- 495004 (C.G.)

3 - The Principal Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur- 495004

---**Petitioner(s)**

Versus

Dinesh Kumar S/o Shri Ram Prakash Aged About 34 Years Presently Unemployed, R/o- Bhejadih, Post- Laguniya Raghukant, Ps- Mufassil, Distt. Samastipur (Bihar)

--- Respondent(s)

WPS No. 2892 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Bilaspur - 495004 (C.G.)

3 - Principal Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur- 495004

---Petitioner(s)

Versus

Sujit Kumar S/o Shri Satish Mandal Aged About 31 Years Unemployed, R/o - Village- Faridpur Post- Jamalpur - 811214 Distt.- Munger (Bihar)

--- Respondent(s)

WPS No. 2918 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Bilaspur- 495004 (C.G.)

3 - Principal Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

Kishore Kumar S/o Shri Suresh Prasad Aged About 32 Years
Unemployed, R/o Village Krimuddin Chak Post Akauna- 804452 Distt.
Patna (Bihar)

--- Respondent(s)

WPS No. 2912 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway,
Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central
Railway, Annex, Building, G.M.S Office Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer, Railway Recruitment Cell, South
East Central Railway, Annex, Building, G.M.S Office Bilaspur- 495004
(C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone,
Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

Gouree Shankar Sahu S/o Shri Jagdish Prasad Sahu Aged About 31
Years Unemployed, R/o Village And Post Khamariya, Thana- Sipat,
Block- Masturi, Dist- Bilaspur C.G. Pin 495559

--- Respondent(s)

WPS No. 2915 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters' Office, Bilaspur - 495004 Chhattisgarh

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004

---Petitioner(s)

Versus

1 - Rakesh Kumar Suryavanshi S/o Shri Ramadhar Suryavanshi Aged About 34 Years Unemployed, R/o Village Chhatauna, Po - Hirri Mines, Tehsil - Takhatpur, Dist. Bilaspur - 495222

2 - Pramod Kumar Singh S/o Shri Jay Prakash Singh Aged About 33 Years Unemployed, R/o Street No. 4, Plot No. 76, Vivekanand Nagar, Kohka Housing Board, Junwani, Bhilai - 490001 Dist. Durg

3 - Ravindra Pratap S/o Shri Shivasay Patel Aged About 32 Years Unemployed, R/o Sadhipara, Ratanpur, Dist. Bilaspur Pin - 452442

--- Respondent(s)

WPS No. 2920 of 2025

**1 - Union Of India Through The General Manager S.E.C. Railway
Bilaspur Zone Headquarters Office Bilaspur - 495004 (C.G.)**

**2 - The Chairman Railway Recruitment Cell South East Central Railway
Annex Building G.M.S. Office Bilaspur - 495004 (C.G.)**

**3 - The Assistant Personnel Officer Railway Recruitment Cell South
East Central Railway Annex Building Gms Officer Bilaspur - 495004
(C.G.)**

**4 - The Chief Personnel Officer S.E.C. Raiway Bilaspur Zone
Headquarters Bilaspur - 495004**

---Petitioner(s)

Versus

Jeetendra Singh Bajgoti S/o Shri Ram Singh Bajgoti Aged About 36
Years Unemployed R/o Railway Quarter No. Rbii /44/a Railway Ward
Ballarpur Tehsil Ballarpur - 442701 District - Chandrapur (Ms)

--- Respondent(s)

WPS No. 2891 of 2025

**1 - Union Of India Through The General Manager, S.E.C. Railway,
Bilaspur Zone, Headquarters, Office, Bilaspur 495004 (C.G.).**

**2 - The Chairman Railway Recruitment Cell, South East Central
Railway Bilaspur 495004 Chhattisgarh.**

3 - Principal Chief Personnel Officer S.E.C. Railway, Bilaspur 495004.

---Petitioner(s)

Versus

Roshni Yadav D/o Milap Ram Yadav Aged About 28 Years Presently Unemployed, R/o Ketan Printing Press, Opposite Hotel Aman Palace, Shivali Narayan, District Janjgir Champa, C.G. 495557 Mobile No. 7415676784.

--- Respondent(s)

WPS No. 2929 of 2025

1 - Union Of India Through The General Manager, S.E.C.Railway, Bilaspur Zone, Headquarters, Office Bilaspur- 495004, Chhattisgarh.

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office Bilaspur- 495004, Chhattisgarh.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office Bilaspur- 495004, Chhattisgarh.

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

1 - Satish Kumar Nirmalkar S/o Shri Kanhaiya Lal Nirmalkar Aged About 28 Years Unemployed, R/o Village And Post- Rasouta- 495559, Via- Baloda, District Janjgir-Champa, Chhattisgarh.

2 - Basant Kumar Yadav S/o Shri Susheel Yadav Aged About 27 Years Unemployed, R/o Yadav Mohalla, Ward No. 6, Vill- Nirtu, P.O.- Ghutku, 495112, District Bilaspur, Chhattisgarh.

3 - Jitendra Kumar Patel S/o Shri Bhagwat Prasad Patel Aged About 31 Years Unemployed, R/o Vill And P.O.- Ghutku, 495112, District Bilaspur, Chhattisgarh.

4 - Praveen Kumar Rajak S/o Shri Lakanlal Rajak Aged About 32 Years Unemployed, R/o Vill And Post- Lamer- 495112, Via- Ganiyari, District Bilaspur, Chhattisgarh.

--- Respondent(s)

WPS No. 2943 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters' Office, Bilaspur - 495004 Chhattisgarh

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004

---Petitioner(s)

Versus

Vijyendra Patanwar S/o Shri Vishwanath Patanwar Aged About 31 Years Unemployed, R/o Village Bitkuli, Tehsil - Masturi Po Bitkuli - 495559 Dist. Bilaspur Chhattisgarh

--- Respondent(s)

WPS No. 2910 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.'s Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarter's Bilaspur - 495004

---Petitioner(s)

Versus

Pushpalata Sagar (Now Pushpalata Chouhan), D/o. Shri Dhannuram Sagar Aged About 33 Years W/o Shri Deepak Kumar Chouhan, Unemployed, R/o. Old Power House, Near Verma Pan Shop, Devrikhurd Bilaspur Pin - 495001 (C.G.)

--- Respondent(s)

WPS No. 8558 of 2024

1 - Union Of India Through The General Manager, S.E.C.Railway, Bilaspur Zone, Headquarters Office, Bilaspur 495004 Chhattisgarh

2 - The Chairman Railway Recruitment Cell South East Central Railway, Annex, Building G.Ms Office, Bilaspur-495004 Chhattisgarh 495004

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex Building, Gm S Office, Bilaspur -495004 Chhattisgarh

4 - The Chief Personnel Officer, S.E.C Railway, Bilaspur Zone, Headquarters Bilaspur-495004

---Petitioner(s)

Versus

1 - Jitendra Rajak S/o Shri Kartik Rajak R/o QR. No. B3/cd, B-Type Colony Po Hariharpur/ (Gomoh) -828401 Dist. Dhanbad (Jharkhand)

2 - Sanjulata Khunte D/o Shri Malech Ram Khunte, R/o Po Sutiurkuli Dist. Baloda Bazar Chhattisgarh, Pin code No. 493338.

3 - Janki Bai Sahu D/o Shri Ram Narayan Sahu, W/o Shri Gyanchand Sahu R/o QR. 233/3, Vip Nagar, Risali, Bhilai Nagar, Dist. Durg Chhattisgarh 490006

4 - Nanu Kumar Yadav S/o Shri Bharat Lal Yadav, R/o Vill Bokarel, Po Sapia (Adbhar) Tehsil Malkharoda, Dist. Janjgir Champa Chhattisgarh – 495695.

5 - Rajendra Kumar, S/o. Late Bhuna Bhun, R/o Village Navagaon (Po) Kota, Teh. Kota, Dost. Bilaspur-495113.

6 - Shyamu Kaiwart S/o Shri Janak Ram Kaiwart R/o Vill Jalsa, Po Semarthan Tehsil And Dist. Bilaspur -495009

7 - Laxman Kewart, S/o. Shri Rajulal Kewart, R/o Vill. And Po Sees Ps Ratanpur District Bilaspur 495443(Bihar) Pin Code No. 811214

8 - Babulal Chouhan S/o Shri Muniram Chouhan, R/o Village Lara, Post Kondpali Tehsil Pusaur, Dist. Raigarh Pin Code No.496440 (C.G.)

9 - Shiv Kumar Kaiwarty, S/o. Shri Rajkumar Kaiwarty, R./o Village Samaria D And Post Kosa, Ps Mulmula, Tehsil Pamgarh Dist. Janjgir Champa-495663

10 - Shyamlal Yadav S/o Shri Mohan Lal Sahu, R/o Vill. Lagra, Post Pakariya 495553 Tehsil Pamgarh Dist. Janjgir Champa Chhattisgarh

11 - Rakesh Kumar Sahu S/o Late Motilal Sahu R/o Village And Post Silly 495554 Ps Mulmula, District Janjgir Champa Chhattisgarh

12 - Premshankar Vishwakarma S/o Late Keshav Prasad Vishwakarma R./o Ward No. 21 Saraswati Chowk, Charoda, Bhilaij, District Durg 490025

13 - Pradeep Kumar S/o Shri Deonandan Mandal R/o Village Kodwar, Po Ghowa, Tehsil Kalgaon Dist. Bhagalpur (Bihar)

14 - Ashok Kumar S/o Shri Prayag Ray, R/o Village And Post Itadhya Itharia, Ps Karakat, Dist, Rohtas -802220

15 - Rajesh Kumar Dhoke S/o Shri Dayaram Dhoke R./o Mig-54, Venktesh Nagar,12-Bungalow, Itarsi 461111dist. Hoshangabad (M.P.)

16 - Pramod Kumar S/o Shri Satpal R/o Vill. Kunja Bahadurpur Po Iqbalpur -247668, Teh. Bhagwanpur, Dist. Haridwar.

17 - Bhuneshwar Prasad S/o Shri Kalu Ram R/o Ward No.3, House No. 85 Sadakpara, Chandkhuri-491221, Dist. Durg (C.G.)

18 - Lokesh Kumar S/o Shri Shatrughan Prasad , R/o Bus /stand Ke Pass, Doomardin Utai, District Durg Chhattisgarh – 491107.

19 - Tushar Kumar Lahre S/o Shri Tula Ram Lahre R/o Near Old Water Tank, Gogaon, Po Gudiyari, Raipur Chhattisgarh – 492001.

20 - Shubham Kewart S/o Shri Babulal Kewart R/o Kailash Colony, Near Tehsil Office, Po Mungeli Chhattisgarh 495334

21 - Krishna Rathore D/o Shri Tula Ram Rathore, W/o Shri Ravi Shankar Rathore, R/o H.No.300, Near Samrudhi Cyber Cafe, Nariyal Kothi Dayal Bandh, Bilaspur Chhattisgarh 495001

22 - M.Soni D/o Shri M. Venkat Rao, R/o Sanyasipara, Khamtarai Raipur-492001 (C.G.)

--- Respondent(s)

WPS No. 7188 of 2024

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur, 495004, C.G.

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M. S Office, Bilaspur- 495004, C.G.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway Annex. Building, G.M. S Office, Bilaspur- 495004, C.G.

4 - The Chief Personnel Officer S. E. C. Railway, Bilaspur Zone, Headquarters, Bilaspur, 495004

---Petitioner(s)

Versus

1 - Yogendra Kumar Ram S/o Shri Shivnath Ram R/o Vill. Bimawan Ke Mathia, P O - Bimawan Dist. Bhojpur (Bihar) 803152

2 - Ranjeet Kumar S/o Shri Kanhai Singh R/o Vill Bhopatpur, P O Siris, P S Barun Dist. Aurangabad (Bihar) 824112

3 - Pankaj Kumar S/o Shri Lakhan Paswan R/o Vill Gosaimath, P O Phulwari Sharif, P O - Mubarakpur, Dist. Patna (Bihar) 801505

4 - Ajeet Kumar S/o Shri Dudheshwar Singh R/o Vill. Ginaja, P S - Jamhore, Dist. Aurangabad (Bihar) 824121

5 - Manisha Kumari D/o Shri Binod Kumar Singh R/o Malti Bhawan, Rajkumar Nagar, Road No. 20, Dandibagh Road, Chand Choura, Vishnupath Gaya (Bihar) 823001

6 - Ajeet Kumar S/o Shri Vijay Kumar Singh R/o Vill. Tarwan, P S Wazirangan, Dist. Gaya (Bihar) 805128

7 - Vinay Kumar S/o Shri Ram Ratan Prasad R/o Vill Babhani, P O Pahra, P S Pariya, Dist. Gaya (Bihar) 824118

8 - Bhagirathi Barwa S/o Shri Etawa Barwa R/o Vill. Nandpur, P O Manoharpur, Dist. West Singhbhum (Jharkhand) 833104

--- Respondent(s)

WPS No. 7199 of 2024

1 - Union Of India Through The General Manager, S.E.C. Railway , Bilaspur Zone, Headquarters, Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M's Office, Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer, Railway Recruitment Cell, South East Central Railway Annex. Building, G.M's Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone , Headquarter's , Bilaspur - 495004 (C.G.)

---Petitioner(s)

Versus

1 - Komal Prasad Patel S/o Shri Ramu Patel, R/o Vill- Dabharakhurd, Po Birra, Tehsil - Champa Dist- Janjgir- Champa (C.G.) 495661

2 - Vijay Kumar Nirmal S/o Shri Ramnandan Yadav , R/o Vill Labhari Po Kerap, Ps Rafiganj Dist. Aurangabad (Bihar) 824125

3 - Rakesh Ranjan S/o Shri Bihari Singh, R/o Vill Birahima, Po- Paluhara, Via Sherghati Dist. Gaya (Bihar) 821211

4 - Sumit Kumar S/o Shri Ramsandesh Prasad, R/o Vill Ahiyapur, Po- Akauna, Ps- Goh, Dist.- Aurangabad (Bihar) 824203

5 - Rajiv Kumar S/o Shri Ram Bilas Paswan, R/o Village Adalpur (Po) Dharhara The - Dharhara Distt- Munger -811212

--- Respondent(s)

WPS No. 354 of 2025

1 - Union Of India Through The General Manager S.E.C. Railway Bilaspur Zone Headquarter Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell South East Central Railway Annex Building G.M. S Office Bilaspur - 492004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell South East Central Railway Annex Building G.M. S Office Bilaspur 0 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

Vivek Ranjan S/o Late Shri Nagina Prasad Choudhary R/o Village Ladaura P.O. Subhaigarh P.S. Tariyani Chapra District - Sheohar Pin - 842128 (Bihar)

--- Respondent(s)

WPS No. 3149 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters, Office, Bilaspur 495004 Chhattisgarh.

2 - The Chairman Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.S. Office, Bilaspur 495004 Chhattisgarh.

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur 495004 Chhattisgarh.

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004.

---Petitioner(s)

Versus

Nehru Lal S/o Shri Murli Ram Srivas Aged About 44 Years
Unemployed, R/o Village Parsadih Post Bhandera - 491226 District
Balod Chhattisgarh.

--- Respondent(s)

WPS No. 4975 of 2025

1 - Union Of India Through The General Manager S.E.C. Railway
Bilaspur Zone Headquarters Office Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell South East Central Railway
Annex Building G.M.S. Office Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell South
East Central Railway Annex Building G.M.S. Office Bilaspur - 495004
(C.G.)

4 - The Chief Personnel Officer S.E.C. Railway Bilaspur Zone
Headquarters Bilaspur - 495004 (C.G.)

---Petitioner(s)

Versus

1 - Madhusudan Kanwat S/o Shri Krishna Kumar Kanwat Aged About
30 Years Unemployed R/o Village Bargawa Tehsil Akaltara District -
Janjgir - Champa (C.G.)

2 - Suresh Kumar Kumbkar S/o Late Dilharanlal Kumbkar Aged About 35 Years Unemployed R/o Village Bargawa Tehsil Akaltara District- Janjgir - Champa (C.G.)

--- Respondent(s)

WPS No. 4953 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (Cg)

2 - The Chairman Railway Recruitment Cell South East Central Railway Annex. Building, G.M.S Office, Bilaspur- 495004 (Cg)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.S Office, Bilaspur- 495004 (Cg)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

Dinesh Kumar S/o Shri Amira Ram Aged About 34 Years Unemployed, R/o Village- Salsala Po- Salsala, Ps- Nawanager, Kesath Kesath Dist- Buxur Pin 802125 (Bihar)

--- Respondent(s)

WPS No. 4659 of 2025

1 - Union Of India Through - The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.'s Office, Bilaspur - 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 (C.G.)

---Petitioner(s)

Versus

Md. Shamshad Alam S/o Ishhaq Ahmed Aged About 35 Years Unemployed, R/o Village - Bibipur, Post And Thana - Kako, District - Jahanabad (Bihar), Pin - 804418

--- Respondent(s)

WPS No. 4607 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 Chhattisgarh

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.'s Office, Bilaspur - 495004 Chhattisgarh

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

1 - Raju Prasad Sahu S/o Shri Bisahu Ram Sahu Aged About 35 Years Unemployed, R/o Village Gordi, Post Jaroud Tehsil - Simga, Ps - Bhatapara Dist. Balodabazar-Bhatapara Chhattisgarh

2 - Kamlesh Kumar Verma S/o Shri Tikeshwar Prasad Verma Aged About 33 Years Unemployed, R/o Village - Bodtara, Post - Jaroud, Dist. Balodabazar-Bhatapara Chhattisgarh

3 - Prashant Kumar S/o Shri Yugal Das Aged About 34 Years Unemployed, R/o Ward No. 7, Doctor Toli, Post Mokama, Dist. Patna Bihar

4 - Rupendra Kumar Verma S/o Shri Puranik Lal Verma Aged About 30 Years Unemployed, R/o Village - Banbod, Post - Dhara, District Rajnandgaon 491445 Chhattisgarh

--- Respondent(s)

WPS No. 4611 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur - 495004 Chhattisgarh

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.'s Office, Bilaspur - 495004 Chhattisgarh

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, Gm.'s Office, Bilaspur - 495004 Chhattisgarh

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur - 495004

---Petitioner(s)

Versus

Amit Kumar S/o Shri Ramkirit Ravidas Aged About 32 Years Unemployed, R/o Village - Manjhiyawan Po And Ps Paraiya, Dist. Gaya Pin 829209 Bihar

--- Respondent(s)

WPS No. 4562 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.S Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004

---Petitioner(s)

Versus

Lekhraj Meena S/o Shri Badari Meena Aged About 30 Years Unemployed, R/o Village- Odpur, P.O.- Palwa, Tehsil- Reni, Dist. Alwar- 301414 (Rajasthan)

--- Respondent(s)

WPS No. 4587 of 2025

1 - Union Of India Through The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway, Annex Building, G.M. S Office Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer, Railway Recruitment Cell, South East Central Railway, Annex Building, G.M. S Office Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer, S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur- 495004 (C.G.)

---Petitioner(s)

Versus

Anand Kumar Vakshi S/o Shri Babulal Ram Aged About 34 Years Unemployed, R/o Baluatappa Kathaut (P O) Tiwaripur, Dist. Ghazipur- 233227 (U.P.)

--- Respondent(s)

WPS No. 4597 of 2025

1 - Union Of India Through- The General Manager, S.E.C. Railway, Bilaspur Zone, Headquarters Office, Bilaspur- 495004 (C.G.)

2 - The Chairman Railway Recruitment Cell, South East Central Railway Annex. Building, G.M.S Office, Bilaspur- 495004 (C.G.)

3 - The Assistant Personnel Officer Railway Recruitment Cell, South East Central Railway, Annex. Building, G.M.S Office, Bilaspur- 495004 (C.G.)

4 - The Chief Personnel Officer S.E.C. Railway, Bilaspur Zone, Headquarters Bilaspur 495004

---Petitioner(s)

Versus

Satdev Paswan S/o Shri Ramratan Paswan Aged About 33 Years Unemployed, R/o Village- Tajpur, Post- Tilkai- 804405 Dist. Jehanabad (Bihar)

--- Respondent(s)

(Cause-title taken from Case Information System)

For Petitioners	: Mr. Ramakant Mishra, Deputy Solicitor General assisted by Mr. Rishabh Deo Singh, Ms. Sweta Rai and Mr. Niraj Baghel, Central Government Counsels.
For Respective Respondents/Interveners	: Mr. Prashant Bhushan, Senior Advocate (through Video Conferencing) assisted by Ms. Nisha Tiwari, Mr. B.P. Rao, Ms. Pooja Sinha, Mr. Sunil Kumar Pandey, Mr. Sudeep Verma, Mr. Vivek Kumar Tripathi, Mr. A.V. Shridhar and Ms. Deepali Pandey, Advocates

Hon'ble Smt. Rajani Dubey, Judge

Hon'ble Shri Amitendra Kishore Prasad, Judge

C A V Order

Per Amitendra Kishore Prasad, J.

1. Since all the matters arise out of the same cause of action, and although the Union of India/Railways has filed these petitions being aggrieved by separate Original Applications, the learned Central Administrative Tribunal, Jabalpur Bench, Jabalpur (hereinafter referred to as "CAT") has adjudicated all the Original Applications analogously by a common order dated 06.03.2024 leading case bearing Original Application No.203/12/2019 and 49 analogous cases. Accordingly, all the writ petitions are clubbed together, heard together, and are being disposed of by this common order.
2. The Union of India/Railways appears to be aggrieved by the aforesaid order passed by the learned CAT, wherein the CAT has decided the matter on the basis of the judgment rendered in ***Dinesh Kumar Kashyap & Others v. South Eastern Central Railway & Others, Civil Appeal Nos.11360–11363 of 2018 (arising out of SLP (C) Nos.29668–29671 of 2017)*** along with ***Civil Appeal No.11364 of 2018 (arising out of SLP (C) No.6165 of 2018)***. In the said decision, the Hon'ble Supreme Court directed the Union of India to consider the cases of the petitioners who had approached the CAT and to grant them appointment over and above the first selected candidates of the selection

process which commenced in the year 2012, but immediately below the candidates of the 2010 selection list for the purpose of seniority. The Supreme Court further held that such petitioners would be entitled only to notional benefits from the date of deemed appointment for the purposes of pay fixation and seniority. Directions were also issued to the South Eastern Central Railway (for short, 'SECR') to comply with the judgment and to offer appointment to all eligible candidates within three months. Pursuant thereto, the Railways published a provisional part panel of 115 candidates on 20.08.2019, out of which 91 candidates were stated to have qualified. Thereafter, in Civil Appeal No.11360 of 2018, the Hon'ble Supreme Court further clarified that the benefit of its judgment would extend to all persons who had filed petitions before the CAT.

3. Most of the private respondents herein had filed their Original Applications before the CAT prior to the passing of the order dated 01.03.2019; most of them had approached the CAT earlier, whereas a few filed their petitions thereafter. On merits, however, their cases are similarly situated to those of the petitioners in ***Dinesh Kumar Kashyap*** (supra), who had filed SLPs before the Hon'ble Supreme Court, and therefore the private respondents' claims deserved to be allowed by the CAT. In fact, on merits, the private respondents herein, who have preferred applications before the CAT, stand on a better footing than those who had

been granted relief by the Hon'ble Supreme Court. In ***Dinesh Kumar Kashyap*** (supra), the Original Applications were decided on 06.03.2024, directing the Railways to examine the vacancy position under SECR's Employment Notification No. 02/2010 dated 15.12.2010 and, if vacancies existed, to consider the petitioners for appointment to Group 'D' posts under the replacement quota as per RBE No. 73/2008 dated 17.06.2008, and thereafter to issue appointment orders to all candidates found suitable and fit.

4. Being aggrieved by the order dated 06.03.2024 passed by the CAT, the Union of India/Railways has filed the present writ petitions seeking to quash and set aside the said order in all connected matters.
5. For the sake of convenience, WPS No. 6291 of 2024 is treated as the lead case, and the facts thereof are taken as the basis for deciding all the connected writ petitions by this common order.
6. For the disposal of the present writ petitions, the brief facts, shorn of unnecessary details, are that the petitioner–Railways is aggrieved by the common order dated 06.03.2024 passed by the learned CAT Jabalpur Bench in different Original Applications leading case Original Application No. 203/12/2019 and 49 analogous cases, whereby the CAT directed the petitioners to re-examine the vacancy position under Employment Notice No.

SECR/02/2010 dated 15.12.2010 and, if vacancies were found to exist, to consider the petitioners for appointment to Group 'D' posts under the replacement quota in terms of RBE No. 73/2008 and thereafter issue appointment orders to those found suitable.

7. The controversy emanates from Employment Notice No. SECR/02/2010 issued for filling up 5798 vacancies (5540 Non-PH + 258 PH), wherein candidates equivalent to 20% over and above the notified vacancies were called for document verification as per Circular dated 02.07.2008. The panel of 5540 Non-PH candidates was published through three part-panels dated 11.03.2013, 09.07.2013 and 03.03.2014, and no shortfall existed, as 55 candidates from the 20% extra list made good the panel against 47 impersonation cases and 08 medically unfit candidates.
8. Several candidates from the 20% extra list had earlier approached the CAT in 2013; their claims were rejected by the CAT on 13.02.2015, which order was affirmed by the High Court on 05.08.2015. However, in ***Dinesh Kumar Kashyap*** (supra), the Hon'ble Supreme Court, vide judgment dated 27.11.2018, set aside the orders of the High Court and CAT and extended the benefit of the 02.07.2008 Circular only to those petitioners who had approached the CAT. Subsequent directions dated 01.03.2019 clarified that the benefit was confined strictly to persons who had filed petitions before the CAT. In compliance,

provisional part-panels dated 02.01.2019, 24.04.2019 and 20.08.2019 were issued.

9. Thereafter, 91 similarly placed candidates, whose names appeared in the 20% list but who had not approached the CAT earlier, sought impleadment / directions before the Supreme Court. Their applications were refused registration by the Registrar on 06.03.2020 and their Miscellaneous Applications were dismissed on 12.02.2021, reiterating that the Supreme Court had not issued any order in rem for grant of appointment to all 20% extra candidates.
10. Meanwhile, Railway Board carried out fresh vacancy assessments and issued subsequent recruitment notifications Nos. CEN 02/2018 and RRC-01/2019 against which 905 and further candidates were duly empanelled. Unfilled posts from the 2010 notification were duly absorbed in these later recruitment cycles.
11. It was thereafter that the present respondents, who had remained fence-sitters and had approached the CAT only in 2019, filed Original Applications seeking appointment against alleged remaining vacancies under the 2010 replacement quota. Their claim was opposed by the Railways on grounds of limitation, non-existence of vacancies, and the fact that the alleged shortfall had already been absorbed in the recruitment process of 2018 and

2019. The CAT, however, directed reconsideration and potential appointment of the petitioners, leading to the filing of the present writ petitions by the Railways.

12. Mr. Ramakant Mishra, learned Deputy Solicitor General assisted by Mr. Rishabh Deo Singh, Ms. Sweta Rai and Mr. Niraj Baghel, learned Central Government Counsels assailed the impugned order primarily on the ground that the Original Applications filed by the respondents in the year 2019 suffer from gross delay and laches. It is submitted that the respondents approached the CAT nearly five years after the publication of the panels dated 11.03.2013, 09.07.2013 and 03.03.2014, and therefore, the Original Applications ought to have been dismissed at the threshold in view of Section 21(1) of the Administrative Tribunals Act, 1985. Reliance is placed on **Secretary to Government of India v. Shivram Mahadu Gaikwad, 1995 Supp SCC 231** and **Ramesh Chand Sharma v. Udhamp Singh Kamal, 2000 (1) ATJ 178**, to contend that limitation is required to be examined prior to entering into merits.
13. It is further contended that the CAT failed to appreciate that the validity of the panel is only for two years, and upon expiry of such period, no candidate can claim appointment as a matter of right. Reliance is placed on **State of U.P. and others v. Harish Chandra and others, 1996 (3) SCALE 730** and **M.P. Electricity Board v. Virendra Kumar Sharma, AIR 2002 SC 2635**, wherein

the Hon'ble Supreme Court has upheld the rationale behind prescribing limited currency of a panel to ensure that subsequent and better candidates get an opportunity to compete.

14. Mr. Mishra submits that the respondents are fence-sitters, who did not challenge the non-selection at the appropriate stage and woke up only after the decision in ***Dinesh Kumar Kashyap*** (supra). The petitioners in ***Dinesh Kumar Kashyap*** (supra) had approached the CAT promptly, well before the expiry of the panel, whereas in the present case, the Original Applications were instituted long after the life of the panel had expired. Reliance is placed on ***State of U.P. and others v. Arvind Kumar Srivastava and others passed in Civil Appeal No.9849/2014***, to argue that benefits cannot be extended to those who sleep over their rights and seek parity only after noticing that similarly placed persons have succeeded in earlier litigation. It is further urged that four subsequent recruitment cycles have already been completed after issuance of Notification No. SECR/02/2010, and all resultant vacancies have been duly included in the recruitment notifications of the years 2018 and 2019. Therefore, the direction of the CAT to “examine the vacancy position” is a futile exercise, particularly when the Railways have categorically placed on record that no vacancy exists under the 2010 notification.
15. Mr. Mishra further submits that the respondents belonged only to the 20% extra candidates called for document verification, which

does not confer any vested right to appointment. Reliance is placed on the judgment passed by the Hon'ble Supreme Court in ***Sanjay Bhattacharjee v. Union of India (10.03.1997)***, wherein it was held that mere inclusion in a waiting list or being called for document verification does not create a legally enforceable right to claim appointment or to seek a direction restraining the employer from filling subsequent vacancies. It is further submitted that the CAT has failed to consider that the issue suffers with res judicata in view of W.P. (C) No. 779/2021 decided by the Hon'ble Supreme Court on 30.07.2021, holding that nothing survives in matters pertaining to the selection of the year 2008, and the controversy had already attained finality through Civil Appeal Nos. 11360-63 of 2018.

16. Mr. Mishra argues that the respondents suppressed from the CAT's about the order dated 06.03.2020 passed by the Supreme Court rejecting their applications for impleadment/directions (M.A. Dy. No. 41314/2019), and the dismissal of Misc. Application No. 241/2021 by the Supreme Court on 12.02.2021. These orders categorically hold that the benefit of the judgment dated 27.11.2018 read with order dated 01.03.2019 is restricted only to those who had approached the CAT prior to 27.11.2018. The CAT therefore committed an error in extending the benefit beyond the class of persons contemplated by the Supreme Court.

17. It is submitted by Mr. Mishra that the CAT misinterpreted the order dated 01.03.2019 of the Supreme Court in M.A. Nos. 439–442/2019, wherein the expression “shall” and “had approached” clearly restricts the benefit only to candidates who were petitioners before the CAT at the material time. Hence, the impugned order results in impermissible enlargement of the scope of the Supreme Court’s judgment. Reliance is further placed on O.A. No. 819/2019 decided by CAT, Principal Bench, wherein it has been held that candidates approaching the CAT after the Supreme Court’s judgment in ***Dinesh Kumar Kashyap*** (supra) are not entitled to claim benefit thereof.
18. Mr. Mishra further urged that the CAT failed to apply the well-established maxim *vigilantibus non dormientibus jura subveniunt*, the law assists the vigilant and not those who sleep over their rights. The respondents have approached the CAT belatedly in 2019 only because some persons secured relief from the Supreme Court, and such indolent or speculative litigation cannot be entertained. It is also argued that the CAT adopted an approach of undue sympathy, which is impermissible, as held in ***State of U.P. and others v. Rajmati Singh, Civil Appeal No. 9329 of 2022***, wherein the Supreme Court cautioned that misplaced sympathy leads to creation of illegitimate expectations and imposes unwarranted burdens on public administration.

19. It is further submitted that during the pendency of these Original Applications, these petitioners did not disclose the dismissal of their Supreme Court petitions before the CAT and did not withdraw their pending Original Applications, despite having undertaken before the Hon'ble Supreme Court that the fate of their Original Applications would be governed by the Supreme Court's decision in WPC 779/2021. Consequently, the Tribunal passed a common order dated 06.03.2024 in favour of all petitioners, including those who had filed WPC 779/2021, without knowledge of the Supreme Court's prior dismissal. Learned counsel submit that this conduct of suppression of material facts amounts to a misrepresentation before the Tribunal and engages the principles laid down by the Hon'ble Supreme Court and various High Courts in cases including ***Union of India v. Subit Kumar Das, 025 INSC 1235 (Civil Appeal arising out of SLP (C) Diary No. 57192 of 2024), M.C.D. v. State of Delhi, (2005) 4 SCC 605*** and ***M/s Seemax Construction (P) Ltd v. State Bank of India, AIR 1992 DEL 197 (also reported as (1993) 1 CUR R 325)***, which establish that suppression of material facts disentitles parties from obtaining relief and constitutes an abuse of process.

20. Reliance is also placed on the doctrines of Fence-Sitters, Res Judicata, and Stare Decisis. Learned counsel submit that the 84 petitioners who filed WPC 779/2021 and related IA/MA

applications became fence-sitters when they invoked the judgment in ***Dinesh Kumar Kashyap*** (supra) during the pendency of their Original Applications. As the Supreme Court dismissed their petition in WPC 779/2021, they are not entitled to any relief before the Tribunal or this Court. The Tribunal, therefore, committed a manifest error in granting relief under the common order dated 06.03.2024, as it was bound by the Supreme Court's judgment.

21. On these grounds, it is submitted by Mr. Mishra that the impugned order suffers from grave errors of law and deserves to be set aside.
22. Per contra, Mr. Prashant Bhushan, Senior Advocate assisted by Ms. Nisha Tiwari, Advocate, Mr. B.P. Rao, Ms. Pooja Sinha, Mr. Sunil Kumar Pandey, Mr. Sudeep Verma, Vivek Kumar Tripathi, Mr. A.V. Shridhar and Ms. Deepali Pandey, learned counsels appearing for the respective respondents/interveners opposed the submissions advanced by learned Deputy Solicitor General and submits that the facts and circumstances of the present batch of writ petitions are distinct and require separate consideration for different sets of respondents. It is submitted that during the pendency of the Original Applications (OAs) before the Central Administrative Tribunal (CAT), Bilaspur and Jabalpur Benches, certain petitioners, numbering 84 to 91, had approached the Hon'ble Supreme Court by filing various

Interlocutory Applications (IA Nos. 175975/2019 and 175981/2019 in MA(D) 41314/2019) in ***Dinesh Kumar Kashyap*** (supra) seeking impleadment and extension of relief in the Civil Appeal arising from that case. Both these applications were dismissed by the Hon'ble Supreme Court on 6.3.2020. Subsequently, the same petitioners filed MA 241/2021 challenging the order of the Registrar of the Supreme Court, which was dismissed on 12.2.2021. Thereafter, about 84 of these petitioners filed Writ Petition (C) No. 779/2021 (***Yogendra Kumar Ram & Ors. v. General Manager Railways & Ors.***), placing similar facts and seeking similar reliefs as in their pending Original Applications before CAT. The Hon'ble Supreme Court dismissed WPC 779/2021 on 30.7.2021. Learned counsel submit that reliance has been placed upon the judgments rendered by the Hon'ble Supreme Court in these matters and the principles therein are binding on all subordinate forums.

23. Learned counsels further submit that none of these 56 respondents filed any IA, MA, or WPC 779/2021 before the Hon'ble Supreme Court. They did not rely on the judgment of ***Dinesh Kumar Kashyap*** (supra) in their respective Original Applications before the Tribunal and have not suppressed any material facts. Therefore, principles of fence-sitting, res judicata, or suppression of material facts do not apply to them. Learned counsels submit that there is no delay in filing their Original

Applications since the limitation period starts only from the date of the first rejection letter issued by Railways on 30.9.2021, and all Original Applications were filed before the expiry of two years from that date.

- 24.** It is submitted that the unfilled vacancies from Employment Notice No. 02/2010 continued to exist even after issuance of subsequent panels, and these respondents are waitlisted candidates for the vacancies which remain operative. The circulars such as RBE 121/2005 relating to the currency of panels are not applicable to wait-listed candidates, and therefore, 56 respondents are entitled to adjudication of their claims independently from that of the Supreme Court's decision in WPC 779/2021 relating to other petitioners.
- 25.** In view of the foregoing, learned counsels for the respective respondents jointly submit that this Court may adjudicate the writ petitions in two separate streams: (i) in respect of the 84 petitioners who had filed WPC 779/2021 and related IA/MA, where the relief granted by the Tribunal was contrary to Supreme Court judgment, and (ii) in respect of the 56 respondents who did not approach the Supreme Court and are not bound by WPC 779/2021. Such distinction is necessary in the interest of justice and to prevent further unnecessary litigation at the Apex Court level.

26. It has been contended that the impugned order passed by the CAT does not suffer from any infirmity and has rightly directed consideration of the petitioners for appointment, in view of the admitted position that a large number of vacancies under the original Notification No. SECR/03/2012 dated 25.08.2012 are still lying unfilled. It is submitted that the recruitment was governed by R.B.E. No. 73/2008, which mandated calling 20% extra candidates for document verification to avoid shortfall. Several selected candidates did not join, resulting in the need to operate the replacement/wait list, but the petitioners failed to issue appointment orders to eligible higher-merit candidates, including the interveners. It is contended that the Hon'ble Supreme Court, in *Civil Appeal Nos. 11360–11363 of 2018*, directed that the benefit of the selection process be extended to all similarly placed candidates. Contrary to this mandate, the petitioners selectively appointed persons with lower merit, overlooking candidates placed much higher in the merit list. A detailed list of such higher-merit wait-listed candidates has been placed on record. It is pointed out that the RTI reply dated 10.09.2024 reveals that 577 vacancies still exist in SECR Raipur Division alone, which completely falsifies the petitioners' plea that no vacancy remains. Therefore, the CAT was justified in directing the petitioners to consider the claim of the interveners against the existing vacancies. It is further submitted that the petitioners have themselves given appointments to several candidates who stood

far below the interveners in the consolidated merit list, thereby violating the constitutional mandate of Articles 14 and 16 of the Constitution of India. The appointment of less-meritorious candidates while denying consideration to higher-merit ones is *ex facie* arbitrary and discriminatory.

27. The interveners had approached the CAT bona fide seeking consideration for appointment. Some of them, on the incorrect advice of certain counsels, were misguided into filing an impleadment application in a disposed matter. The said impleadment application was dismissed by the Registrar without notice or opportunity. Thereafter, without their authorization, a Miscellaneous Applications and subsequently an SLPs were filed before the Hon'ble Supreme Court. The interveners thereafter filed affidavits before the CAT clarifying that these filings were done without their consent or instruction, and that they never intended to abandon their substantive claims pending before the CAT. Learned counsels submits that such mistaken or unauthorized procedural steps cannot be treated as res judicata, nor can they defeat the interveners' substantive rights, particularly when the Hon'ble Supreme Court did not adjudicate their claims on merits. It is further contended that the principle of substantive justice over procedural technicalities applies squarely to the present case, especially when vacancies exist and higher-merit candidates remain unappointed.

28. Reliance is placed upon the judgment delivered by Patna High Court (**C.W.J.C. No. 2372/2023, Santosh Kumar & Ors. v. State of Bihar**), by which the High Court has affirmed that depriving higher-merit candidates of appointment causes irreparable prejudice.
29. Reliance is also placed in **Ashwani Kumar & Ors. v. State of Bihar, AIR 1997 SC 1628**, to contend that all persons similarly situated, whether they have approached the Court or not, must be similarly treated; those waiting in the wings cannot be denied relief granted to others unless the relief is personal. Further in **Amrit Lal Berry v. Excise, (1975) 4 SCC 714**, to submit that a declaration of law obtained by one citizen should extend to others similarly situated and lastly in **K.I. Shephard & Ors. v. Union of India, (1987) 4 SCC 431**, to contend that excluded employees who have not approached Court should not be penalized. to assert that once the Court has declared the law, similarly placed persons cannot be denied the same benefit, even if they did not earlier approach the Court.
30. It is further submitted that the interveners are admittedly higher in merit and similarly situated to the candidates who have been granted appointments pursuant to judicial directions. Denial of appointment to them despite availability of vacancies amounts to hostile discrimination. It is lastly submitted that the CAT has passed a balanced and lawful order directing the petitioners to

verify vacancies and consider the interveners for appointment. No prejudice is caused to the administration, as vacant posts admittedly remain. Hence, the writ petitions deserves to be dismissed.

- 31.** We have heard the learned counsel appearing for the respective parties at considerable length and with patience, and have perused the records, annexures and pleadings with the utmost circumspection.
- 32.** The matter raises mixed questions of fact and law requiring careful scrutiny of the chronology of events, the rival contentions advanced before this Court and the CAT, the scope and import of orders passed by the Hon'ble Supreme Court in Civil Appeal Nos. 11360–11363 of 2018 and the subsequent miscellaneous orders, the exercise of discretion by the Railways in operating panels and wait-lists, and the legal consequences of interlocutory steps taken by certain petitioners before the Hon'ble Supreme Court while their Original Applications were pending before the CAT.
- 33.** We have also considered the pleadings and counter-pleadings, the CAT's common order dated 06.03.2024 and related orders, the review petitions and the orders thereon, the relevant recruitment notifications and Railway Board circulars (including R.B.E. No. 73/2008), the various panels and part-panels published between 2013 and 2019, the communications and RTI

returns produced by the parties showing the vacancy position, and the judgments and authorities relied upon by the parties on limitation, res judicata, stare decisis, the principle against “fence-sitters”, and the effect of suppression of material facts.

34. We have also taken into account the factual averments of respondents/interveners who claim that they stood in the waiting list and were not given appointments despite the existence of vacancies, and the submissions of the petitioners that subsequent recruitment drives have absorbed the alleged vacancies and that several of the petitioners slept over their rights or improperly pursued remedies before the Supreme Court.
35. Having regard to the above materials and the significant public interest in the sound and consistent administration of recruitment processes in public employment, we propose to examine, in the sequence that follows, (i) the temporal sequence of publications and panels and the precise nature of the cause of action in each case, (ii) whether the CAT erred in admitting and adjudicating the Original Applications without rejecting them at the threshold on grounds of delay and laches, (iii) whether the benefit of the Supreme Court’s decisions can be extended to the several categories of petitioners and, if so, to whom, (iv) the legal effect, if any, of the interlocutory applications, MAs and Writ Petitions filed before the Supreme Court during the pendency of the Original Applications and (v) whether, on the totality of the record,

equitable and legal relief in the form of consideration/appointment under the replacement quota is warranted for the interveners/respondents.

36. For the reasons set out hereafter, we now proceed to consider these questions in detail.
37. From a careful perusal of the impugned common order dated 06.03.2024 passed by the learned CAT in O.A. No. 203/12/2019 (lead matter) and the 49 analogous Original Applications, the following facts, rival contentions and legal questions emerge and require detailed adjudication.
38. First, the factual matrix is straightforward and must be set out with precision. Employment Notification No. SECR/02/2010 dated 15.12.2010 was issued by the Railway Recruitment Cell, Bilaspur, for recruitment to erstwhile Group 'D' posts. The selection process consisted of written test, Physical Efficiency Test, document verification and medical examination. In order to guard against any shortfall in the final panels, candidates equivalent to 20% over and above the advertised vacancies were called for document verification and medical examination in terms of Railway Board Circular RBE No. 73/2008 dated 02.07.2008. A series of part-panels were published between 2013 and 2019. Selectees failed to join for various reasons (impersonation, medically unfit, non-joining) and, as a result, a number of

vacancies remained unfilled. The petitioners in these Original Applications were placed in the “20% replacement” list and claim that, having cleared all stages of selection and being medically declared fit, they are entitled to appointment against the vacancies still lying unfilled in that recruitment process.

39. Second, the procedural history is long and layered and must be followed chronologically to appreciate the legal questions. A cluster of similarly placed candidates earlier litigated before the CAT and the High Court; orders of the CAT (inter alia dated 13.02.2015/24.01.2017) and the High Court were, in part, set aside by the Hon’ble Supreme Court in ***Dinesh Kumar Kashyap*** (supra). The Supreme Court’s judgment dated 27.11.2018 afforded relief to those petitioners who had approached the CAT; subsequently, by orders dated 01.03.2019 in M.A. Nos. 439–442/2019 and in consequent compliance proceedings, provisional/part-panels were published in 2019 and appointments were made pursuant to that judgment. During the intervening period further panels were issued and, as recorded in the CAT’s order, up to 197 vacancies were filled after the Supreme Court’s directions but, according to the petitioners, a substantial number of vacancies some 427 according to their pleadings and the CAT’s findings remained unfilled.
40. Third, the main rival contentions may be crystallised into a few discrete legal issues which this Court must answer: (a) whether

the Original Applications which were filed in or about 2019 are barred by delay and laches having regard to the date of publication of the early panels (2013–2014) and the two-year currency of panels ordinarily recognised in Railway practice; (b) whether the benefit of the Supreme Court's judgment in *Dinesh Kumar Kashyap* (supra) extends to the present petitioners and, if so, to which of them (i.e., the consequence of the Supreme Court clarification orders and the doctrine of “fence-sitters”/personal application of relief); (c) whether the CAT rightly directed the Railways to examine the vacancy position and, if vacancies exist, to consider the petitioners for appointment under the replacement quota in terms of RBE No. 73/2008; and (d) the legal effect, if any, of interlocutory steps taken by some petitioners before the Supreme Court (impleadment applications, miscellaneous applications and Writ Petition (C) No. 779/2021) while their Original Applications remained pending before the CAT.

41. Fourth, on the question of limitation and laches the record demonstrates two competing legal propositions. On the one hand, the Railways correctly point out that a selection panel ordinarily has a limited currency, the practice and several decisions recognise a two-year period for the operational validity of a select list/panel and that long delays, unexplained, may disentitle a candidate to relief. On the other hand, the petitioners

and the CAT rely upon the continuing nature of the cause of action so long as vacancies persist and the wait-list is operated: where a vacancy continues to exist and is capable of being filled from the replacement list, a litigant's grievance is not necessarily barred by mechanical reliance on the date of the first panel. This Court must therefore evaluate, case by case, whether the petitioners' claims were time-barred at the threshold or whether the cause of action was revived or continued by subsequent official acts (representations, rejection letters, continuing non-appointment and the publication/operation of subsequent panels).

42. Fifth, the scope and effect of the Supreme Court's decisions require close examination. The judgment in ***Dinesh Kumar Kashyap*** (supra) extended relief to those petitioners who had approached the CAT and directed compliance in a manner that, by its terms, assisted that class; subsequent orders of the Supreme Court clarified and enlarged the scope of relief to certain categories who had filed proceedings in time. The doctrine of "fence-sitters" and the maxim that law aids the vigilant (*vigilantibus non dormientibus jura subveniunt*) are well established; where a litigant slept over his rights and only later sought parity after others had succeeded, courts have declined to grant relief on equitable grounds. But these equitable principles cannot be mechanically applied to deny substantive legal rights where the right to appointment flows from an extant replacement

list and available vacancies and where no finding of mala fides or deliberate suppression by an applicant is made on the record. Moreover, where the Supreme Court dismissed interlocutory applications for want of maintainability or on procedural grounds (e.g., by the Registrar), such procedural dismissals do not *ipso facto* decide the substantive entitlement of the petitioners who were not directly before the Supreme Court for adjudication on merits.

43. Sixth, the CAT's direction to examine the vacancy position in Employment Notice No. SECR/02/2010 and, if vacancies exist, to consider the petitioners for appointment under the replacement quota in terms of RBE No. 73/2008 proceeds from two self-evident considerations: (a) the factual finding (based on RTI returns and other material) that a substantial number of posts remained unfilled after initial panels and even after subsequent part-panels; and (b) the legal position that candidates who have completed the prescribed selection process and are on the replacement/wait list are *prima facie* entitled to consideration for appointment where vacancies exist and retiring the panel alone cannot be used as a shield to deny an applicant his legal claim without inquiry. The CAT's order is neither absolute nor final: it prescribes examination of vacancy position and medical/fitness verification before offers of appointment are to be issued; it thus

preserves administrative discretion while ensuring that the merits of eligible candidates are not left unexamined.

- 44.** Seventh, the question of suppression of material facts and fraud on court must be approached with caution. If it were demonstrated that certain petitioners deliberately withheld the fact of prior proceedings or undertakings given to the Supreme Court for the very purpose of securing advantage before the CAT, that would call for severe judicial reprobation and could disentitle them to relief. The present record, however, contains averments of bona fide reliance on legal counsel, instances where affidavits and impleadment applications were filed (and in some cases dismissed by the Registrar) and contentions that some petitioners did not authorise certain filings. This Court must weigh carefully whether the conduct of particular petitioners amounted to such suppression as to render relief unjustifiable; an across-the-board inference of mala fides would be inappropriate unless supported by specific findings.
- 45.** Eighth, the competing public interest considerations are salient and must inform the Court's approach. On one side lies the public interest in orderly, predictable and timely recruitment for public employment and in preventing undue burden on the public exchequer by reopening long-closed selections. On the other side is the public interest in ensuring that meritorious candidates who have cleared all stages of a competitive process are not deprived

of appointment through administrative inaction or selective appointments of lesser-merit candidates. The Court's task is to achieve balance: to prevent opportunistic litigation and to deter fence-sitting, while at the same time ensuring that genuine legal entitlements are not trampled by technicalities or by administrative indifference.

46. Ninth, having regard to the above, the approach adopted by the CAT, a direction for administrative verification of vacancy position and consequential consideration of eligible candidates on the wait-list, is one that seeks to reconcile these competing considerations. It does not automatically or mechanically order appointments; it requires the respondents to examine the position, to ascertain whether vacancies remain that can legally be filled from the replacement list, and only thereafter to issue offer-letters to those found fit. This process preserves the Railways' managerial discretion and simultaneously protects the legal rights of the petitioners.
47. Tenth and finally, it will now be necessary to adjudicate the following matters with specificity: (i) identify which petitioners (if any) are clearly time-barred or disentitled by conduct (i.e., those who are "fence-sitters" or who have suppressed material facts); (ii) identify which petitioners have bona fide and subsisting claims arising from vacancies that remain unfilled and who are therefore entitled to consideration under the replacement quota; (iii)

determine whether any appointments already made by the Railways in later recruitments have lawfully absorbed the alleged vacancies and, if so, to what extent; and (iv) frame suitable directions to the respondents that are precise, practicable and consonant with law, for instance, a limited, time-bound vacancy audit, medical verification of those on the replacement list, and issuance of appointment letters where legally permissible, subject to usual checks of antecedents and fitness.

48. In *Dinesh Kumar Kashyap* (supra), the Hon'ble Supreme Court has held as under :-

“5. Aggrieved, the appellants approached the High Court of Chhattisgarh in which they also took another plea that persons from the 20% extra replacement panel had been offered appointment by the Railways in many other zones and it was only in the 3 divisions of Bilaspur, Raipur and Nagpur that this was not done. The writ petition was dismissed holding that the appellants herein had no right and also that merely because some appointments have been made in other zones from the replacement panel, it would not create any right in the appellants.

f. The main issue which arises before us is whether the SECR could have ignored the 20% extra panel despite the letter dated 02.07.2008 without giving any cogent reason for the same. No doubt, it is true, that mere

*selection does not give any vested right to the selected candidate to be appointed. At the same time when a large number of posts are lying vacant and selection process has been followed then the employer must satisfy the court as to why it did not resort to and appoint the selected candidates, even if they are from the replacement panel. Just because discretion is vested in the authority, it does not mean that this discretion can be exercised arbitrarily. No doubt, it is not incumbent upon the employer to fill all the posts but it must give reasons and satisfy the court that it had some grounds for not appointing the candidates who found place in the In replacement panel. In this behalf we may make reference to the judgment of this Court in **R.S. Mittal vs. Union of India (UOI), (1995) Suppl. 2 SCC 230**, wherein it was held as follows:-*

“12. It is no doubt correct that a person on the select- panel has no vested right to be appointed to the post for which he has been selected. He has a right to be considered for appointment. But at the same time, the appointing authority cannot ignore the select-panel or decline to make the appointment on its whims. When a person has been selected by the Selection Board and there is a vacancy which can be offered to him, keeping in view his merit position, then, ordinarily, there is no

justification to ignore him for appointment. There has to be a justifiable reason to decline to appoint a person who is on the select-panel. In the present case, there has been a mere inaction on the part of the Government. No reason whatsoever, not to talk of a justifiable reason, was given as to why the appointments were not offered to the candidates expeditiously and in accordance with law. The appointment should have been offered to Mr. Murgod within a reasonable time of availability of the vacancy and thereafter to the next candidate. The Central Government's approach in this case was wholly unjustified."

49. Further, in ***Sudesh Kumar Goyal v. The State of Haryana and others*** passed in ***Civil Appeal No.10861/2013*** decided on **21.09.2023**, the Hon'ble Supreme Court has held as follows :-

"18. This takes us to the second argument that the appellant could have been easily adjusted against the vacancy caused due to resignation of one of the selected candidates. The argument per se is bereft of merit inasmuch as all the vacancies notified stood filled up initially. However, if one of the selected candidates joins and then resigns, it gives rise to a fresh vacancy which could not have been filled up without issuing a proper advertisement and following the fresh selection process. The Division Bench has

rightly dealt with the above contention in the light of the precedent of the various decisions of this Court and we do not feel that any error has been committed in this context.

19. This apart, as may be noticed that the procedure for selection of superior/higher judicial service officers by direct recruitment from the Bar was initiated by the Punjab and Haryana High Court way back in the year 2007 and now we are in the year 2023 meaning thereby that 16 years have passed by in between. It would be a travesty of justice to keep open the selection process for such a long time and to direct at this stage to make any appointment on the basis of a selection process initiated so far back. For this additional reason also, we do not deem it proper to interfere with the impugned judgment and order of the High Court.”

50. Reverting to the facts of the case in the light of the abovementioned judgments, it is quite vivid that the petitioners have failed to establish any illegality, irregularity or jurisdictional error in the impugned action so as to warrant interference by this Court in exercise of its writ jurisdiction. The binding principles laid down by the Hon'ble Supreme Court, as noticed hereinabove, clearly govern the present controversy and comprehensively negate the contentions urged on behalf of the petitioners. The record does not reveal any violation of statutory provisions, departure from established recruitment norms, or breach of

constitutional safeguards that would justify invocation of the extraordinary jurisdiction under Article 226 of the Constitution of India. This Court is, therefore, constrained to observe that the challenge mounted by the petitioners rests on broad assertions unsupported by material particulars and fails to meet the threshold for judicial review of administrative action.

51. For the foregoing reasons, and to ensure that the adjudication remains faithful to the applicable legal framework and factual matrix, this Court proceeds to examine, in a structured manner, the following aspects: (A) the chronology of panels, part-panels and replacement lists, and the precise vacancy position as borne out from the record including RTI disclosures; (B) the issue of delay, limitation and laches in respect of distinct categories of petitioners, especially those who approached the CAT belatedly or remained fence-sitters; (C) the legal implications of the Supreme Court's judgment in *Dinesh Kumar Kashyap* (supra) and subsequent orders, and the extent to which the reasoning therein applies to the present claimants; (D) the effect, if any, of interlocutory applications, withdrawals, or procedural rejections before the Hon'ble Supreme Court on the eligibility of individual petitioners; and (E) the nature of relief, if any, that may be granted and the permissible scope of consequential directions that can be issued to the respondents consistent with law.

52. Upon a comprehensive consideration of the pleadings, the documentary record including the RTI returns, the CAT's common order dated 06.03.2024, the precedents relied upon, and the submissions advanced by the learned counsel for the parties at length, this Court records the following conclusions:—

- The writ petitions filed by the Union of India / Railways challenging the common order dated 06.03.2024 of the CAT are devoid of merit insofar as they assail the direction permitting administrative examination of the vacancy position and consequential consideration of the candidates on the replacement/wait list arising out of Employment Notice No. SECR/02/2010 dated 15.12.2010. The CAT has not, at any stage, issued a blanket mandate of appointment; rather, it has directed a fact-based administrative verification of vacancies and, if such vacancies persist, consideration of eligible candidates strictly in accordance with RBE No. 73/2008 and other governing norms. This approach is fully aligned with settled principles of law, which recognize that a candidate who has undergone the prescribed selection process and appears on a valid replacement list is ordinarily entitled to consideration for appointment if bona fide and unexhausted vacancies exist.
- The Railways' objections relating to delay and laches, expiry or exhaustion of the panel, absorption of vacancies in

subsequent recruitments, and the allegation of “fence-sitting” are undoubtedly significant considerations in public employment jurisprudence. However, these principles cannot be invoked in a sweeping manner to invalidate the CAT’s entire order. The CAT has identified a factual context supported by RTI materials and the operation of successive part-panels suggesting that a bona fide administrative determination of vacancy position is necessary. Accordingly, where on careful administrative scrutiny a particular claim is found barred by delay, tainted by suppression, or invalid due to lawful absorption of vacancies in later recruitment cycles, the Railways shall be at liberty to reject such claims with reasons. Conversely, where genuine vacancies persist and the candidate is found fit, the constitutional requirement of fairness mandates that meritorious candidates should not be denied consideration indefinitely.

- The judgment of the Hon’ble Supreme Court in *Dinesh Kumar Kashyap* (supra), read with the subsequent miscellaneous orders, confers relief upon candidates who had approached the Tribunal within time; its ratio does not automatically extend to all categories of candidates irrespective of chronology or conduct. The CAT’s order maintains this crucial distinction by requiring an individualized examination of the claims rather than a mechanistic extension

of the Supreme Court's directions. This calibrated approach harmonizes public interest in disciplined recruitment and administrative consistency with the equally compelling obligation to safeguard the legitimate expectations of meritorious candidates on the replacement list.

- The allegations of suppression of material facts and the legal consequences of interlocutory steps taken by some candidates before the Hon'ble Supreme Court do not justify a wholesale condemnation of all petitioners in the present batch. The mere filing of interlocutory applications, or their procedural rejection, cannot automatically disqualify every similarly situated candidate. Such issues must be scrutinized individually by the Railways during the administrative verification, and adverse findings, if any, must rest on concrete material.

53. In view of the foregoing, and keeping in mind the public interest in both orderly recruitment and the protection of legitimate claims, this Court finds no infirmity in the CAT's direction requiring an administrative examination of the vacancy position and, where vacancies are found to subsist and a candidate is found suitable, consideration for appointment in accordance with law. The CAT's directions represent a balanced and legally sustainable approach which neither prejudges the claims nor forecloses the authority of the administration to reject untenable or time-barred claims.

54. Accordingly, the writ petitions filed by the Union of India / Railways (including WPS No. 6291 of 2024 and all connected matters being WPS No.4069/2025, WPS No.4127/2025, WPS No.4047/2025, WPS No.4134/2025, WPS No.4024/2025, WPS No.4044/2025, WPS No.4120/2025, WPS No.4330/2025, WPS No.4143/2025, WPS No.10041/2025, WPS No.4119/2025, WPS No.4313/2025, WPS No.7203/2024, WPS No.4039/2025, WPS No.2019/2025, WPS No.7198/2024, WPS No.4020/2025, WPS No.7469/2024, WPS No.23/2025, WPS No.2023/2025, WPS No.2037/2025, WPS No.2027/2025, WPS No.2022/2025, WPS No.2026/2025, WPS No.2016/2025, WPS No.1953/2025, WPS No.2030/2025, WPS No.2158/2025, WPS No.2159/2025, WPS No.2121/2025, WPS No.2892/2025, WPS No.2918/2025, WPS No.2912/2025, WPS No.2915/2025, WPS No.2920/2025, WPS No.2891/2025, WPS No.2929/2025, WPS No.2943/2025, WPS No.2910/2025, WPS No.8558/2024, WPS No.7188/2024, WPS No.7199/2024, WPS No.354/2025, WPS No.3149/2025, WPS No.4975/2025, WPS No.4953/2025, WPS No.4659/2025, WPS No.4607/2025, WPS No.4611/2025, WPS No.4562/2025, WPS No.4587/2025 & WPS No.4597/2025) are dismissed, but without any order as to costs subject to the following directions which are intended to be precise, practicable and protective of administrative discretion as well as candidates' legal rights:-

- The respondents (Railways/SECR) shall, through an officer not below the rank of Divisional Railway Manager or an officer of equivalent administrative standing assisted by a small team, carry out a focused vacancy audit of Employment Notice No. SECR/02/2010 dated 15.12.2010 (including all part-panels and replacement/wait lists) and the subsequent recruitments in 2018 and 2019 relevant to the posts in question. The audit shall record, with documentary support, (i) posts originally advertised but not finally filled from the 2010 process, (ii) posts subsequently filled in subsequent recruitments and the authority by which they were filled, and (iii) posts that still, on paper and in fact, remain unfilled and are legally capable of being filled from the 2010 replacement list.
- The vacancy audit shall be conducted in a fair, transparent manner and a written vacancy-position report shall be prepared and placed on record before the authority that will consider cases for appointment. The audit shall also identify to the extent possible from available records, those specific slots (if any) that remain legally capable of being filled from the 2010 replacement list. The audit must be completed preferably within a period of four months so that meritorious claimants are not indefinitely delayed. (The Railways shall

ensure that the audit is completed and the report placed on the file for further action without undue delay.)

- If the vacancy audit establishes that one or more vacancies legitimately remain available to be filled from the replacement list arising out of SECR/02/2010, the Railways shall proceed to consider the names of eligible candidates on that replacement list in order of merit, and shall subject each candidate to the usual departmental checks (antecedents, medical fitness, verification of original documents) before issuing any offer letters. No candidate shall be appointed without fulfilling the normal antecedent and medical fitness checks.
- Where the vacancy audit shows that a particular post has already been lawfully absorbed in a subsequent recruitment cycle (for example under CEN 02/2018 or RRC-01/2019), that post shall not be available for fresh appointment from the 2010 replacement list; in such cases the Railways' recorded position of lawful absorption shall prevail subject to proof to the contrary.
- If, during the administrative exercise, it is found that any candidate has suppressed material facts or has engaged in deliberate mala fides (for example, by willful suppression of prior proceedings they instituted and which directly bear on

their claim), the Railways may reject such claim after affording the candidate a fair opportunity to be heard. Any such rejection shall be for recorded reasons and shall be subject to usual judicial review.

- The Railways shall furnish, as part of the administrative record, the vacancy-audit report and a short note of action taken by the competent appointing authority in respect of each candidate considered under this exercise. Where offer letters are issued, such letters shall make express reference to the replacement list source and be expressly subject to usual verifications.
- If any aggrieved party considers that the Railways have acted arbitrarily, or contrary to the requirements of the replacement list or the CAT's order, such party shall be entitled to approach the CAT for appropriate redress; the remedy of judicial review remains open to prejudiced parties.
- There shall be no award of costs. Given the public importance and mixed factual nature of the issues, each party shall bear its own costs.
- The precise scheduling and time-line for the audit and consequent administrative steps shall be determined by the competent authority having regard to available administrative exigencies and the requirement of fair and thorough inquiry;

nothing in this order fetters the discretion of the appointing authority to adopt a structured timetable consistent with these directions.

55. For the foregoing reasons and having regard to the balanced approach mandated by law between the need for orderly public recruitment and the protection of substantive legal rights of meritorious candidates, the writ petitions filed by the Union of India / Railways are **dismissed** and the CAT's common order dated 06.03.2024 is upheld to the extent that it directs an administrative examination of the vacancy position and consequent consideration of eligible candidates on the replacement list in conformity with law and these directions. Parties will act in accordance with this order.

56. Ordered accordingly.

Sd/-

(Rajani Dubey)
Judge

Sd/-

(Amitendra Kishore Prasad)
Judge

Yogesh

The date when the judgment is reserved	The date when the judgment is pronounced	The date when the judgment is uploaded on the website	
		Operative	Full
18.11.2025	05.12.2025	-----	08.12.2025

Head Note

A candidate included in a validly prepared select panel does not obtain a vested right to appointment, but is entitled to due, fair, and lawful consideration for such appointment. The appointing authority cannot disregard the select panel or refuse appointment arbitrarily or on extraneous grounds. When a duly selected candidate stands in merit and a corresponding vacancy exists, appointment may be denied only for cogent and justifiable reasons. The Government's unexplained inaction, coupled with its failure to furnish any reason for the delay or non-issuance of appointments, renders the decision arbitrary and legally unsustainable.